

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

**Original Application No. 70 of 2023**

IN THE MATTER OF:

M.K. Shanmugam,

S/o. Krishnan

...Applicant

**Versus**

The Member Secretary,  
Tamil Nadu Pollution Control Board,  
and 14 Ors.

...Respondent(s)

**REPLY STATEMENT AND DOCUMENTS FILED ON BEHALF OF THE 5<sup>TH</sup> RESPONDENT**

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Certified that the above are true copies of the Original

Dated at Chennai on this the 7<sup>th</sup> day of October, 2023



**COUNSEL FOR 5<sup>th</sup> RESPONDENT**

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

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Tamil Nadu Pollution Control Board,

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**...Respondent(s)**

**REPLY STATEMENT FILED ON BEHALF OF THE 5<sup>TH</sup> RESPONDENT**

The 5<sup>th</sup> Respondent, M/s. HL Mando Anand India Private Limited (Formerly known as Mando Automotive India Private Limited) humbly submits as follows:

1. The 5<sup>th</sup> Respondent is a company established under the laws of India, having its registered office and one of its manufacturing unit at Plot No. S1A & S5, SIPCOT Industrial Park, Vengadu Village, Pillaipakkam Post, Sriperumbudur Taluk, Kanchipuram District - 602105.
2. The 5<sup>th</sup> Respondent has been incorrectly described in the cause-title of the present Application as "*M/s. Mando Automotive India Private Limited*". The name of the 5<sup>th</sup> Respondent used to be "*M/s. Mando Automotive India Private Limited*". Subsequently, the name of the 5<sup>th</sup> Respondent underwent a further change to "***M/s. HL Mando Anand India Private Limited***". The certificate of incorporation reflecting the above changes are



annexed to this Reply as **Annexure A (Colly.)**. Therefore, the cause-title must be amended accordingly.

3. At the outset, all averments in the Memorandum of Application filed by the Applicant are denied as false, vexatious and baseless and the Applicant is put to strict proof of the same. None of the averment made therein shall be deemed to have been admitted by the 5<sup>th</sup> Respondent merely for want of specific denial or traverse.
4. The Application has been filed making broad and general allegations of pollution of three lakes viz. Venkadu, Irumbedu and Kolathur Lakes by alleged discharge of untreated effluents by certain industrial Units situated in their vicinity. The 5<sup>th</sup> Respondent vehemently and categorically denies this allegation and any allegation to the effect that it is causing any pollution to the environment, whether air, water pollution or inflicting any other form of harm or injury to the environment.
5. It is submitted that the Application does not contain even a single allegation against the 5<sup>th</sup> Respondent, specifically alleging that it is causing any pollution to the aforementioned three lakes or to the environment. The allegations contained in the Application are general and overbroad and suffer from the fatal defect of being vague and lacking in any material particulars. A bare perusal of the Application will reveal that the allegations raised therein do not have a single shred of evidence or basis to substantiate them. The Application, that is so lacking in even the bare minimum evidentiary requirements to support the fanciful allegations raised therein does not deserve to be countenanced by this Hon'ble Tribunal and ought to be dismissed *in limini*.



6. The brief facts pertaining to the industrial establishment of the 5<sup>th</sup> Respondent are provided below for appreciation by this Hon'ble Tribunal.
7. The 5<sup>th</sup> Respondent is a company that is engaged in the business of manufacture and sale of automotive components and parts including power steering system components, anti-lock braking system components. It was established in the year 2006 and has been in operation for a period of more than one and half decades as on date. The 5<sup>th</sup> Respondent has, at all time, took all efforts to ensure strict adherence with all applicable laws including environmental protection laws in respect of its manufacturing activities.
8. The 5<sup>th</sup> Respondent has ensured that it is in compliance with all legal and statutory requirements in respect of its manufacturing Unit and follows only the best and safest manufacturing practices as a part of its processes. Its manufacturing and factory workflow is structured in such a way so as to ensure the most efficient and comprehensive treatment sewage that is generated. It is not out of place to submit that, the 5<sup>th</sup> Respondent has gone above and beyond what is legally required and put in place additional measures that are designed to ensure that there is no pollution caused by its Unit to the surroundings and environment.
9. The 5<sup>th</sup> Respondent's factory Unit "HL Mando Anand India Pvt Ltd- Plant 1" is located at Plot No S1 A & S5, SIPCOT Industrial Park, Vengadu Village, Pillaipakkam Post, Sriperumbudur Taluk, Kanchipuram District in a total area of 4.55Ha (hereinafter referred to as the "Unit"). The Unit was set up in the year 2011 and has been operating for more than a decade now. The 5<sup>th</sup> Respondent's Unit manufactures products such as Motor Driven Power Steering, Anti-Lock Braking System, Manual Rack and Pinion



for passenger cars and is a trusted supplier of the above products to several leading car manufacturers in India.

10. It is submitted that the Unit has obtained its first consent to operate [both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981] on 18.11.2011, which has been periodically renewed and the last renewal was on 25.09.2023 and is valid up to 31.03.2024.
11. It is pertinent to mention that, the Tamil Nadu Pollution Control Board has been regularly inspecting the 5<sup>th</sup> Respondent's Unit and consistently been renewing the 5<sup>th</sup> Respondent's consents and has never made any adverse remarks or never had any occasion to take any remedial, corrective or punitive action against the 5<sup>th</sup> Respondent for any violation of any environmental law. The Water and Air Consents to operate dated 25.09.2023 are enclosed as **Annexures B & C** respectively.
12. It is submitted that the 5<sup>th</sup> Respondent is in compliance with each and every condition specified in the consents obtained under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The standards prescribed under the consents are being scrupulously adhered to by the 5<sup>th</sup> Respondent, without any deviation or breach thereof.
13. It is categorically stated that the Unit of the 5<sup>th</sup> Respondent does not discharge any effluents and/or solid waste into any water bodies as wrongly alleged in the present Application by the Applicant. These allegations have been made by the Applicant without any shred of evidence and such allegations are vague, bereft of any details and unsubstantiated



by any documentary evidence and are hereby denied as such. It is pertinent to mention that the Unit has achieved Zero Liquid Discharge.

14. It is submitted that the 5<sup>th</sup> Respondent's Unit produces 60 KG solid waste per day, 90 KLD of sewage per day and 0.5 KLD of effluents per day. The solid waste generated by the 5<sup>th</sup> Respondent is disposed through authorized vendors and the 5<sup>th</sup> Respondent's 100KLD Sewage Treatment Plant with UV & Ultra Filtration System and 10KLD Effluent Treatment Plant (ETP). The flow charts of the STP and ETP Processes are enclosed as **Annexures D & E** respectively. The in-house STP and ETP are sufficient to process all sewage and effluent. It is pertinent to state that the 5<sup>th</sup> Respondent Unit is a zero liquid discharge Unit.

15. It is submitted that the Unit recycles and utilizes all the liquid sewage generated by the 5<sup>th</sup> Respondent within the plant itself. The liquid sewage that is generated is treated and used by the 5<sup>th</sup> Respondent and utilized for toilet flushing and watering of the green belt located in and around the Unit. As on date, the 5<sup>th</sup> Respondent has a green belt of 1.16 Hectares within its Unit. It has applied for permission to develop a further extent of 0.4 Hectares as a green belt within the Unit itself. It is pertinent to mention that, recently the 15<sup>th</sup> Respondent SIPCOT has provided an extent of 3.8 Hectares of Open Space Reservation "**OSR**" land which is situated near to the Unit, which is being maintained as a garden by the Unit. The treated sewage and effluent is being utilized for the purpose of gardening these areas as well. This is wholly in accordance with the provisions of the consents provided by the 1<sup>st</sup> Respondent TNPCB. Photographs related to the green belt are annexed as **Annexure F**.

16. It is submitted that the 5<sup>th</sup> Respondent Unit has obtained the requisite authorization under Rule 6 (2) of the Hazardous and other Wastes



(Management & Transboundary Movement) Rules, 2016 from the Tamil Nadu Pollution Control Board on 21.08.2019 which is valid till 31.03.2024. The Authorization dated 21.08.2019 is enclosed as **Annexure G**. The disposal of the hazardous waste is done through an authorized vendor i.e., Tamil Nadu Waste Management Limited and M/s. Lakshmi and Co. in accordance with the rules and methods stipulated by the State Pollution Control Board. Agreements with the authorized vendors are annexed as **Annexures H & I**.

17. It is submitted that the Unit houses a 16 lakh KLD triangular pond with percolation pits which acts as a storage tank for the rain water collected in the Unit. The said pond is periodically tested by the 5<sup>th</sup> Respondent. It is submitted that the unit originally had two storm water drains, of which one has now been closed by the 5<sup>th</sup> Respondent Unit. Therefore, at present, there exists only one storm water drain which carries the excess rain water outside the 5<sup>th</sup> Respondent's Unit, that too only when the 16Lakh KLD pond overflows due to excess rain. It is submitted that the drain is only a storm water drain and is not, under any circumstances whatsoever, used to discharge any sewage or effluent outside the Unit. The Photographs relating to the Rain Water Harvesting Pond is annexed as **Annexure J**. The photograph of the storm water drain is annexed as **Annexure K**.

18. It is submitted that the 5<sup>th</sup> Respondent in fact conducts independent tests on the treated output generated by the STP and ETP through a third party lab on a quarterly basis. Third Party lab reports for the years 2021, 2022 & 2023 are annexed as **Annexure L**. This apart, the TNPCB also conducts its yearly surprise inspection inter alia evaluating the water quality as well as the processes in place at the 5<sup>th</sup> Respondent Unit. The TNPCB has never raised any concerns about the quality of water, air or any process and practice in place at the 5<sup>th</sup> Respondent Unit as the 5<sup>th</sup> Respondent always



is in compliance with all environmental norms. The report of the TNPCB is annexed as **Annexure M**.

19. It is submitted that there is not even the slightest mention in the Memorandum of Application of any alleged wrongdoing or discharge of any untreated effluents/sewage into the water body by the 5<sup>th</sup> Respondent, and there is no document or even a photograph to support this claim. A cursory reading of the Memorandum of Application would establish that the allegations made therein are generic in nature and does not whisper a word about the 5<sup>th</sup> Respondent. The Applicant has taken a picture of the name board of the 5<sup>th</sup> Respondent Company and has erroneously made the 5<sup>th</sup> Respondent a party to the present Application. The said name board is found at Page no. 52 of the Memorandum of Application and by no stretch of imagination the same can be considered as deprecating the 5<sup>th</sup> Respondent of any wrong doing much less discharging untreated trade effluent into the water body. Further, the photographs at pages no. 53 – 55 do not reveal any pollution by the 5<sup>th</sup> Respondent into the Kolathur Lake. The 5<sup>th</sup> Respondent vehemently denies that it is discharging any effluent at all. The allegation that it is doing to the lake is fanciful and ex-facie false. It is pertinent to mention that, in all these years, there has not been even a single allegation or finding against the 5<sup>th</sup> Respondent that there is any pollution caused by it to the environment, more specifically to the effect that it has caused any discharge of effluent into the three lakes. In fact the Venkadu, Irumbedu and Kolathur Lakes are 1KM, 3KMs and 4KMs away respectively from the 5<sup>th</sup> Respondent's Unit and the Applicant has failed to establish as to how the 5<sup>th</sup> Respondent is polluting the said lakes so far away from its Unit.



20. Almost in passing, yet another false and frivolous allegation is made in the Application that the industrial Units are dumping waste in the land comprised in particular Survey No. 107/4, which is alleged to be a water body. It is further alleged that the waste so dumped is burned on a daily basis causing air pollution. The 5<sup>th</sup> Respondent vehemently and categorically denies that it is indulging in any such practices. It is disposing off its waste in a manner that is in compliance with the law and is not dumping or burning any waste or any material in any place, much less in a water body.

Now reverting to the para-wise comments on the allegations made by the Applicant.

21. As regards Paragraph 1 & 2, the contents thereof are not disputed insofar as the same relates to the address of the Applicants counsel and requires no comment.

22. The contents of paragraph 4 of the Application are denied as false, baseless and utterly devoid of merits and the Applicant is put to strict proof of the same. No comment it made on the details of the Applicant's residence in Somangalam Village save that he is put to strict proof of the same.

23. Insofar as Paragraph Nos. 4(iv) to 4(viii), it is vehemently denied that the 5<sup>th</sup> Respondent is discharging any effluent, much less untreated effluent into the Venkadu, Irumbedu and Kolathur Lakes. It is denied that the 5<sup>th</sup> Respondent is causing any water pollution to any water body, including the lakes as aforesaid. It is denied that the 5<sup>th</sup> Respondent has not taken any "corrective action" to treat effluents or that the 5<sup>th</sup> Respondent has not obtained clearances and consents and other permissions required under law. It is submitted that, the 5<sup>th</sup> Respondent has obtained all



relevant and applicable consents, permissions, certificates etc. as per law and is operating its Unit strictly in accordance with the provisions of all laws, including environmental protection laws and the consents obtained by it thereunder. The 5<sup>th</sup> Respondent has put in place several measures for treatment of Sewage and Effluent including installation of Sewage Treatment Plants and Coolant Effluent Treatment Plants. It is not discharging any treated or untreated effluent and has achieved Zero Liquid Discharge.

24. As regards the contents of paragraph 4(ix), at the cost of repetition, it is denied that the 5<sup>th</sup> Respondent is dumping any waste in any lands or waterbodies more specifically in Survey No. 107/4 as alleged by the Applicant. It is denied that the 5<sup>th</sup> Respondent is burning any waste in any location and that it is causing any air pollution. It is categorically denied that the Applicant had ever approached or requested the 5<sup>th</sup> Respondent to take any action in respect of the alleged dumping and burning of waste in Survey no. 107/4. The question of any such request does not even arise as the 5<sup>th</sup> Respondent is not doing any such illegal acts.
25. The averments in paragraphs 4(x) to 4(xii) relate to the representations allegedly sent by the Applicant to the official respondents herein and the 5<sup>th</sup> Respondent has no knowledge regarding the same. The 5<sup>th</sup> Respondent has however perused the representations. These representations also contain only general and vague allegations of pollution. There is no direct or specific allegation as against the 5<sup>th</sup> Respondent. At any rate, the 5<sup>th</sup> Respondent denies all the allegations in these representations to the effect that it is causing any pollution, whether air or water, to the environment in any manner whatsoever.



26. The allegations in paragraph 7 are denied as false and the present Application is time barred.
27. It is submitted that no case, much less a prima facie case has been made out for the grant of the interim relief prayed for in paragraph 8 of the Application. The present Application is nothing but an abuse of process of law by the Applicant. It is submitted that the 5<sup>th</sup> Respondent is not discharging any effluent and has already achieved zero liquid discharge. Therefore, the prayers are devoid of merits and liable to be dismissed by this Hon'ble Tribunal.
28. It is again reiterated that there is no specific allegation made as against the 5<sup>th</sup> Respondent either in the Memorandum of Application nor in the photos attached along with the Memorandum of Application and any general allegation made by the Applicant is denied as false and vexatious insofar as such allegations are made without a shred of evidence and that the 5<sup>th</sup> Respondent has been compliant with all environmental laws and rules applicable. I submit that the 5<sup>th</sup> Respondent has obtained necessary consents and approvals from the concerned authorities for the functioning of the Unit and has a clean track record with respect to environment preservation. In fact the 5<sup>th</sup> Respondent maintains a green belt to an extent of 1.66 Ha around the Unit and does not cause any damage to the environment as falsely alleged by the Applicant.
29. At the cost of repetition, it is submitted that the 5<sup>th</sup> Respondent is not discharging any effluent, much less untreated effluent into the Irumbedu, Venkadu or Kolathur lakes. It is denied that 5<sup>th</sup> Respondent is dumping and burning any waste materials in any location, much less in a water body. It is denied that the 5<sup>th</sup> Respondent is or has committed any act resulting in contamination or pollution of the said lakes.



In light of the above, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present Original Application No.70 of 2023 as against the 5<sup>th</sup>Respondent and thus render justice.



**COUNSEL FOR 5<sup>th</sup> RESPONDENT**

**5<sup>th</sup>RESPONDENT**

**VERIFICATION**

I, S. Sarathi son of Mr. Seshadri, aged 55 years, Joint Managing Director and Company Secretary of the 5<sup>th</sup>Respondent, having office at Plot No. S1A & S5, SIPCOT Industrial Park, Vengadu Village, Pillaipakkam Post, Sriperumbudur Taluk, Kanchipuram District 602105 do hereby declare that whatever is stated in the above-mentioned paragraphs 1 to 26 are true to the best of my knowledge, information and belief.

**Dated at Chennai on this 07th Day of October, 2023**



**5<sup>th</sup>RESPONDENT**

ANNEXURE - A



सत्यमेव जयते  
GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

Office of the Registrar of Companies

Block No. 6, B' Wing, 2nd Floor Shastri Bhawan 26, Chennai, Tamil Nadu, India, 600034

**Certificate of Incorporation pursuant to change of name**  
[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]

Corporate Identification Number (CIN): U50300TN2006FTC061618

I hereby certify that the name of the company has been changed from MANDO AUTOMOTIVE INDIA PRIVATE LIMITED to HL MANDO ANAND INDIA PRIVATE LIMITED with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name MANDO AUTOMOTIVE INDIA PRIVATE LIMITED.

Given under my hand at Chennai this Twenty sixth day of December two thousand twenty-two.

Digitally signed by DS MINISTRY OF CORPORATE AFFAIRS 15  
DN: cn=DS MINISTRY OF CORPORATE AFFAIRS 15, o=MINISTRY OF CORPORATE AFFAIRS 15, ou=MINISTRY OF CORPORATE AFFAIRS 15, email=DS MINISTRY OF CORPORATE AFFAIRS 15  
Reason: I am the signatory and integrity of this document.  
Date: 2023.12.26 11:20:12 +05'30'

V T SAJEEVAN

Registrar of Companies

RoC - Chennai

Mailing Address as per record available in Registrar of Companies office:

HL MANDO ANAND INDIA PRIVATE LIMITED

S1A & S5, VENGADU VILLAGE,, PILLAIPAKKAM POST, SRIPERUMBUDUR,  
KANCHEEPURAM, Tamil Nadu, India, 602105



Certificate of Incorporation Consequent upon Conversion to  
Private Limited Company



GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
Chennai

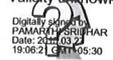
Block No. 6 , B' Wing, 2nd Floor , Shastri Bhawan 26 , Haddows Road Chennai -  
600034, Tamil Nadu, INDIA

Corporate Identity Number : U50300TN2006FTC061618.

Fresh Certificate of Incorporation Consequent upon Conversion from Public Company to Private Company .  
IN THE MATTER OF Mando Automotive India Limited

I hereby certify that Mando Automotive India Limited which was originally incorporated on Twenty Ninth day of November Two Thousand Six under any previous company law as MANDO INDIA STEERING SYSTEMS PRIVATE LIMITED and upon an intimation made for conversion into Private limited by shares Company under Section 18 of the Companies Act, 2013; and approval of Central Government signified in writing having been accorded thereto by the Tamil Nadu, Chennai, Andaman and Nicobar Islands vide SRN C47677539 dated 27/03/2015 the name of the said company is this day changed to Mando Automotive India Private Limited.

Given under my hand at Chennai this Twenty Seventh day of March Two Thousand Fifteen.

  
Digitally signed by  
S MEENAKSHI  
PANAMEY REGISTRAR  
Date: 2015.03.27  
19:06:21 GMT+05:30

S MEENAKSHI  
Deputy Registrar of Companies  
Registrar of Companies  
Chennai

Mailing Address as per record available in Registrar of Companies office:

Mando Automotive India Private Limited  
S1A & S5, VENGADU VILLAGE,, PILLAIPAKKAM POST, SRIPERUMBUDUR,  
KANCHEEPURAM - 602105,  
Tamil Nadu, INDIA

Category of the Industry :

**ORANG  
E**



**CONSENT ORDER NO. 2305154910720 DATED: 25/09/2023.**

**PROCEEDINGS NO.F.0188SPR/OL/DEE/TNPCB/SPR/W/2023 DATED: 25/09/2023**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. HL MANDO ANAND INDIA PRIVATE LIMITED - PLANT 1 , S.F.No. S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam, PILLAIIPPAKKAM A B BLOCK village Sriperumbudur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**Ref:** 1. CTO Proc.No.F.0188SPR/OL/DEE/TNPCB/SPR/W&A/2020 dated: 11/09/2020  
2. RCO Proc.No. F.0188SPR/OL/DEE/TNPCB/SPR/W&A/2022 dated: 01/08/2022  
3. Unit's Online Application No. 54910720 dated 20.09.2023  
4. IR.No : F.0188SPR/OL/AEE/SPR/2023 dated 25/09/2023

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director  
M/s . HL MANDO ANAND INDIA PRIVATE LIMITED - PLANT 1  
S.F No. S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam  
PILLAIIPPAKKAM A B BLOCK Village  
Sriperumbudur Taluk  
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2024**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SRIPERUMBUDUR**

To  
The Managing Director,  
M/s.HL MANDO ANAND INDIA PRIVATE LIMITED - PLANT 1,  
S1A,S5 & S6 SIPCOT INDUSTRIAL PARK,  
VENGADU VILLAGE, PILLAIIPPAKKAM POST,  
SRIPERUMBUDUR TALUK,

KANCHEEPURAM DIST.

Pin: 602105

**Copy to:**

1. The Executive Officer, SRIPERUMBUDUR-Town Panchayat, Sriperumbudur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

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## SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Motor Driven Power Steering	240000	Sets/Month
2.	Anti-Lock Braking System	130000	Nos,/Month
3.	Manual Rack and Pinion	120000	Nos,/Month
<b>By-Product Details</b>			
1.	Nil	0	Nil
<b>Intermediate Product Details</b>			
1.	Nil	0	Nil

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage I	50.0	On land for gardening at inhouse
2.	Sewage II	25.0	On land for gardening at OSR land
3.	Sewage III	20.0	Utilizing for Toilet flushing
<b>Effluent Type : Trade Effluent - NIL</b>			
1.	Trade Effluent (Treated water)	5.0	On land for gardening

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-	-	-
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

1. The unit shall operate and maintain the STP provided efficiently and continuously so as to satisfy the standards prescribed by the Board
2. The unit shall utilize the treated sewage on land for gardening and toilet flushing after achieving the standards prescribed by the Board.
3. The unit shall operate and maintain the ETP provided efficiently and continuously so as to satisfy the standards prescribed by the Board
4. The unit shall utilize the treated trade effluent on land for gardening after achieving the standards prescribed by the Board
5. The unit shall dispose the solid wastes generated then and there without any accumulation for further beneficial usage.
6. The unit shall comply with the provisions of the Hazardous and Other Wastes(M&TBM) Rules,2016
7. The unit shall continue to develop green belt by planting tall saplings as Kurunkadugal all along the compound wall within the unit premises so as to cover 25% of the total area at a Hydraulic loading rate of 35 KL per Hectare.
8. The unit shall not use “Use and throwaway plastics” such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
9. The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule – I, generated by them shall be channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year
10. The unit shall maintain the Rain Water Harvesting facility provided within the factory premises for the recharge of groundwater.
11. The unit shall not carry out manual cleaning of the STP/ETP components and only mechanical cleaning of components shall be carried out

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SRIPERUMBUDUR**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SRIPERUMBUDUR**

Category of the Industry :

**ORANG  
E**



**CONSENT ORDER NO. 2305254910720 DATED: 25/09/2023.**

**PROCEEDINGS NO.F.0188SPR/OL/DEE/TNPCB/SPR/A/2023 DATED: 25/09/2023**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. HL MANDO ANAND INDIA PRIVATE LIMITED - PLANT 1 , S.F.No. S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam, PILLAIIPPAKKAM A B BLOCK village Sriperumbudur Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** 1. CTO Proc.No.F.0188SPR/OL/DEE/TNPCB/SPR/W&A/2020 dated: 11/09/2020  
2. RCO Proc.No. F.0188SPR/OL/DEE/TNPCB/SPR/W&A/2022 dated: 01/08/2022  
3. Unit's Online Application No. 54910720 dated 20.09.2023  
4. IR.No : F.0188SPR/OL/AEE/SPR/2023 dated 25/09/2023

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director  
M/s . HL MANDO ANAND INDIA PRIVATE LIMITED - PLANT 1  
S.F No. S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam  
PILLAIIPPAKKAM A B BLOCK Village  
Sriperumbudur Taluk  
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2024**

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SRIPERUMBUDUR**

To  
The Managing Director,  
M/s.HL MANDO ANAND INDIA PRIVATE LIMITED - PLANT 1,  
S1A,S5 & S6 SIPCOT INDUSTRIAL PARK,  
VENGADU VILLAGE, PILLAIIPPAKKAM POST,  
SRIPERUMBUDUR TALUK,

KANCHEEPURAM DIST.

Pin: 602105

**Copy to:**

- 1.The Executive Officer, SRIPERUMBUDUR-Town Panchayat, Sriperumbudur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Motor Driven Power Steering	240000	Sets/Month
2.	Anti-Lock Braking System	130000	Nos,/Month
3.	Manual Rack and Pinion	120000	Nos,/Month
<b>By-Product Details</b>			
1.	Nil	0	Nil
<b>Intermediate Product Details</b>			
1.	Nil	0	Nil

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
<b>Stack No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>	<b>Stack height from Ground Level in m</b>	<b>Gaseous Discharge in Nm<sup>3</sup>/hr</b>
01	DG Set -725 KVA	Acoustic enclosures with stack	30	25013
02	DG Set -1010 KVA	Acoustic enclosures with stack	30	24175
03	DG Set -1500 KVA	Acoustic enclosures with stack	30	24723
<b>II Fugitive/Noise emission :</b>				
<b>Sl. No.</b>	<b>Fugitive or Noise Emission sources</b>	<b>Type of emission</b>	<b>Control measures</b>	
1.	DG Set 1 - 725 KVA	Noise	Acoustic Enclosure	
2.	DG Set 2 - 1010 KVA	Noise	Acoustic Enclosure	
3.	DG Set 3 - 1500 KVA	Noise	Acoustic Enclosure	
4.	Milling Machine -A	Fugitive	Mist Collector	
5.	Milling Machine -B	Fugitive	Mist Collector	
6.	Milling Machine -C	Fugitive	Mist Collector	
7.	Milling Machine -D	Fugitive	Mist Collector	
8.	Milling Machine -E	Fugitive	Mist Collector	
9.	Milling Machine -F	Fugitive	Mist Collector	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

<b>Sl.</b>	<b>Parameter</b>	<b>Unit</b>	<b>Tolerance limits</b>	<b>Stacks</b>
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**Annexure enclosed if applicable. :-**

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

1. The unit shall maintain the acoustic enclosures provided to the DG sets efficiently and continuously so as to satisfy the AAQ/Emission standards prescribed by the Board.
2. The unit shall adhere to the ANL standards prescribed by the Board
3. The unit shall continue to develop green belt by planting tall saplings as Kurunkadugal all along the compound wall within the unit premises so as to cover 25% of the total area.
4. The unit shall not use “Use and throwaway plastics” such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SRIPERUMBUDUR**

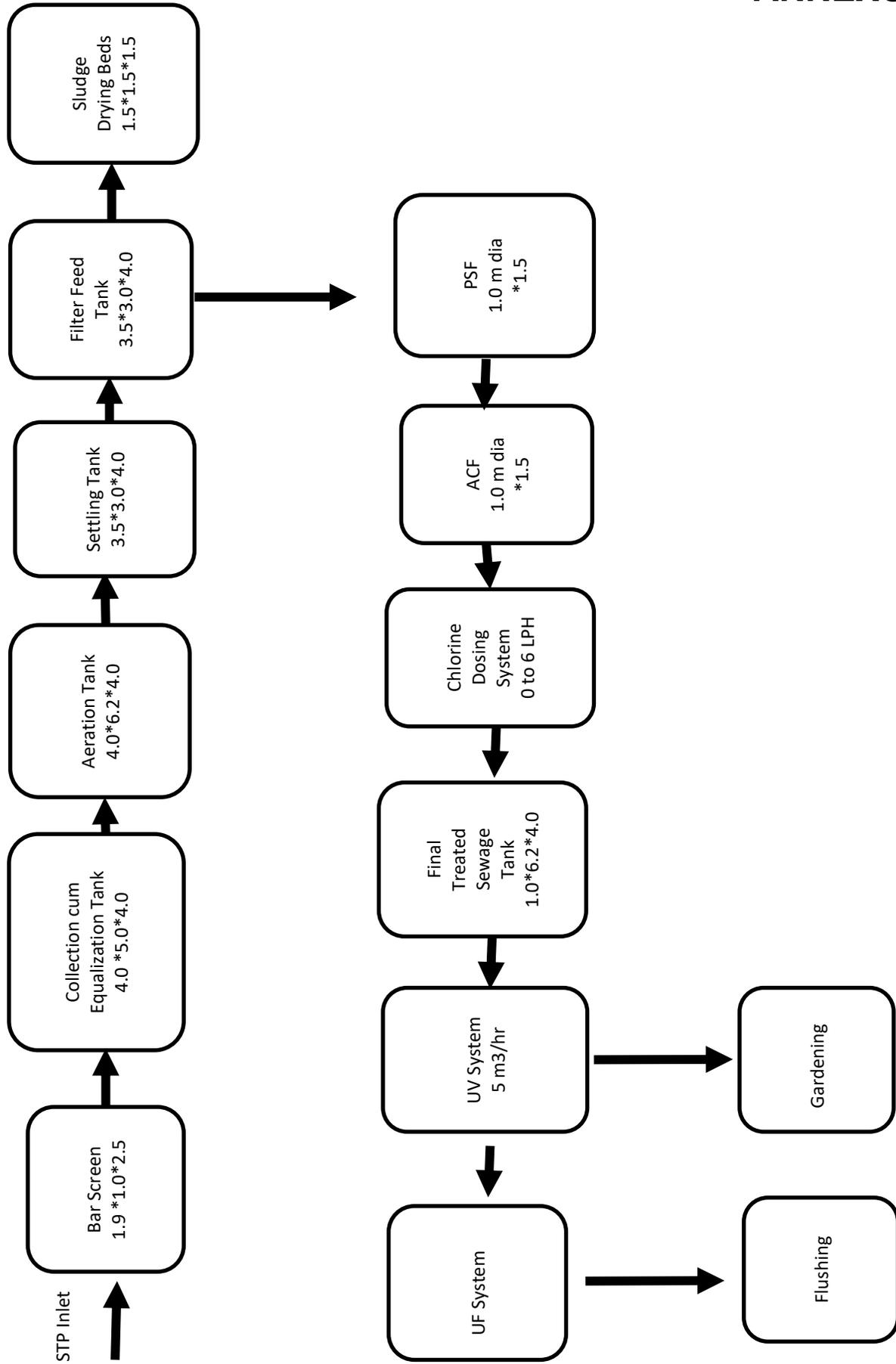
### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

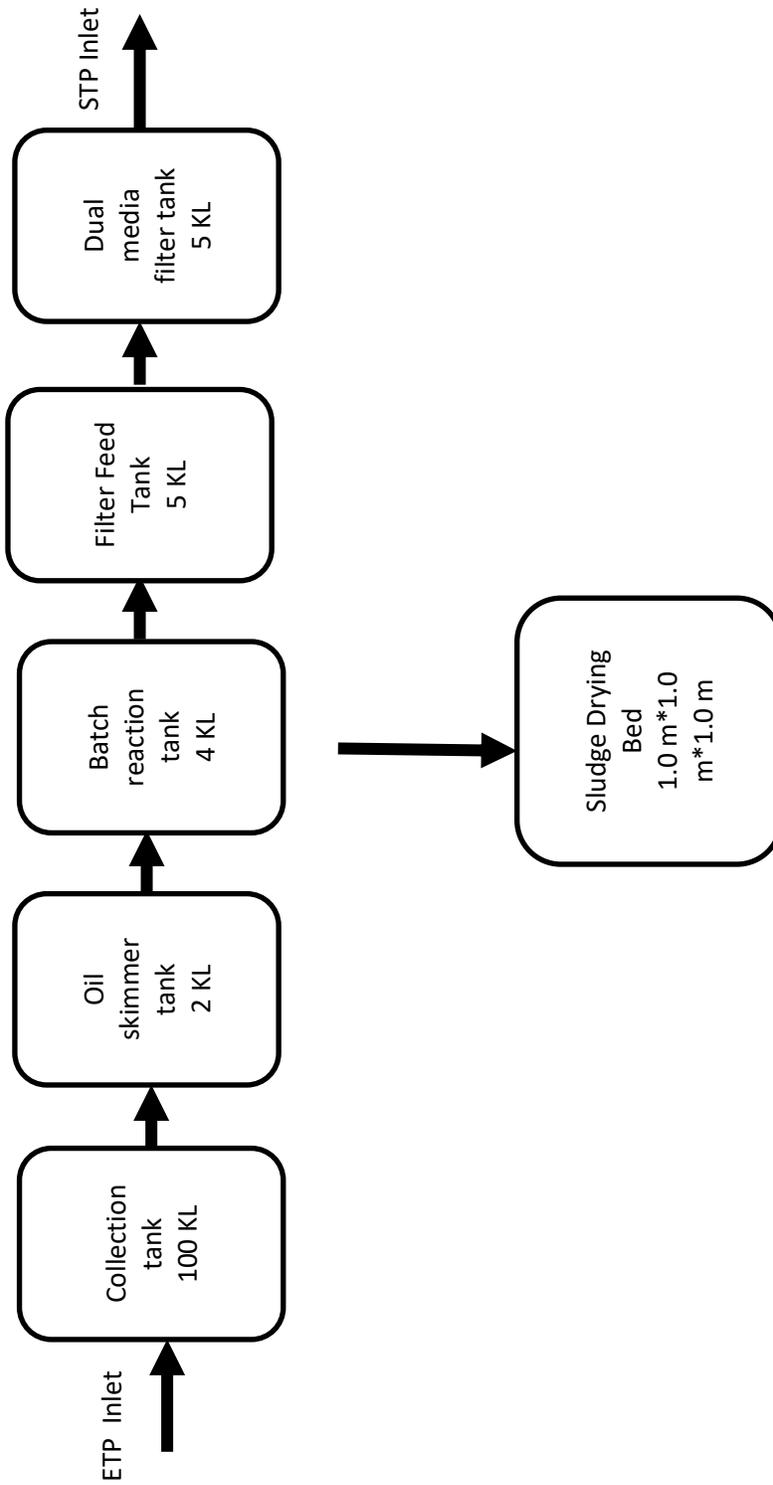
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SRIPERUMBUDUR**

# 100 KLD STP with UV system



10 KLD CETP









## TAMILNADU POLLUTION CONTROL BOARD



AUTHORISATION No. 19HRZ9573176 dated 21/08/2019

Proceeding No. JCEE-M/CHZ/TNPCB/F.0188SPR/HWA/OL/SPR/2019 dated 21/08/2019

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Renewal- M/s. MANDO AUTOMOTIVE INDIA PRIVATE LIMITED - PLANT 1, S.F.No. S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam, PILLAIPPAKKAM A B BLOCK Village, SRIPERUMBUDUR Taluk, Kancheepuram District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: HWA-IR.No.0188SPR/HWA/OL/DEE/SPR/2019 dated 23/06/2019

**FORM 2**

[See rule 6 (2)]

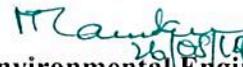
**FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES**

1. Number of authorization: 19HRZ9573176 and dated : 21/08/2019
2. The Managing Director of M/s. MANDO AUTOMOTIVE INDIA PRIVATE LIMITED - PLANT 1 is hereby granted an Authorisation based on the enclosed signed Inspection report for 5.1 and 33.1 -- Generation,Collection,Storage,Disposal to authorised recyclers.  
5.2--Generation,Collection,Storage,Disposal to M/s.TNWML, TSDF, Gummidipoondi of hazardous or other wastes or both on the premises situated at S.F.No. S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam, PILLAIPPAKKAM A B BLOCK Village, SRIPERUMBUDUR Taluk, Kancheepuram District.

SI No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	9.6 T/Annum	Generation,Collection,Storage,Disposal to authorised recyclers
2	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	0.85 T/Annum	Generation,Collection,Storage,Disposal to M/s.TNWML, TSDF, Gummidipoondi
3	Schedule I /33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	1 T/Annum	Generation,Collection,Storage,Disposal to authorised recyclers

3. This authorization shall be valid for a period upto 31/03/2024.

The Authorization is issued subject to the following general and special conditions annexed.

  
Joint Chief Environmental Engineer-Monitoring  
Tamil Nadu Pollution Control Board  
Chennai

**A. GENERAL CONDITIONS OF AUTHORIZATION**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.

**POLLUTION PREVENTION PAYS**



## TAMILNADU POLLUTION CONTROL BOARD

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on "Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.
11. The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.
14. Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

### **B. SPECIFIC CONDITIONS - HW Generator**

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier's premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.
6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.
9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.

**POLLUTION PREVENTION PAYS**



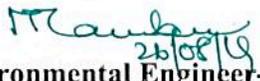
## TAMILNADU POLLUTION CONTROL BOARD

11. The hazardous and other wastes shall be transported from the occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.
12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..
13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

### ADDITIONAL SPECIFIC CONDITIONS

The unit shall provide display board at the entrance showing the details of Hazardous waste generated from the unit.

The unit shall dispose the Hazardous waste to TSDF with valid agreement

  
25/08/19  
Joint Chief Environmental Engineer-Monitoring  
Tamil Nadu Pollution Control Board  
Chennai

To

The Managing Director

MANDO AUTOMOTIVE INDIA PRIVATE LIMITED - PLANT I

S1A, S5 & S6 SIPCOT INDUSTRIAL PARK, VENGADU VILLAGE, PILLAIPAKKAM POST,  
SRIPERUMBUDUR TALUK, KANCHEEPURAM DIST.

Pin:602105

Copy to:

1. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.

**POLLUTION PREVENTION PAYS**



**Tamil Nadu Pollution Control Board**  
**Inspection Report of units generating/handling Hazardous Wastes**  
**Generator - Renewal**

1	a	Name and Designation of the Inspecting Officer	THIRUMURTHI INBARAJ ,AE (M)		
	b	District Office	SRIPERUMBUDUR		
2	a	Date of receipt of Application of Authorisation	21/06/2017		
	b	Date of Latest Resubmission of Application of Authorisation	02/06/2019		
	c	Date of Inspection	10/06/2019		
3	a	Name of the Industry	MANDO AUTOMOTIVE INDIA PRIVATE LIMITED - PLANT I		
	b	Location of the Unit :			
		(i) S.F. No	S1A, S5 & S6 SIPCOT Industrial Park, Pillaipakkam		
		(ii) Village	PILLAIPPAKKAM A B BLOCK		
		(iii) Taluk	SRIPERUMBUDUR		
		(iv) Revenue District	Kancheepuram		
		(v) Local Body	SRIPERUMBUDUR Town Panchayat		
	c	Factory address: :	Registered Office address:		
	S1A, S5 & S6 SIPCOT INDUSTRIAL PARK, VENGADU VILLAGE, PILLAIPAKKAM POST, SRIPERUMBUDUR TALUK, KANCHEEPURAM DIST.	S1A,S5 & S6 SIPCOT INDUSTRIAL PARK, VENGADU VILLAGE, PILLAIPAKKAM POST, SRIPERUMBUDUR TALUK, KANCHEEPURAM DIST.			
4	Date of Commissioning	18/11/2011			
5	Total Gross Fixed Assets(Rs In Lakhs)	38833.08			
6	a	Category-Classification	ORANGE/Large		
	b	Type of the industry	2025-DG set of capacity >1MVA but < 5MVA		
7	a	Name and Designation of the Occupier	Se Joon Oh, The Managing Director		
	b	Name of the Industry's representative accompanying during inspection	Mr. Venkatesh -Manager		
8	i)	Hazardous waste handling/generation ?	Yes		
	ii)	Applied for Authorisation ?	Yes		
9	Details of HWA issued status:				
	Date of Application for HWA	HWA Type	Authorisation No	Issued date	Valid date
	21/02/2012	Fresh	4256	17/07/2012	17/07/2017
10	Hazardous Waste quantity generated and waste Type, Storage and Disposal				

Schedule/Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Waste Type	Waste Storage	Waste Disposal
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	9.6 T/Annum	Recyclable	MS Drums	Recovery and Reuse- Authorized recyclers
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	0.85 T/Annum	Incinerable	Plastic Drums	Incineration-TSDF,Gummi dipoondi
Schedule I/33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	1 T/Annum	Recyclable	Concrete floor	Recovery and Reuse- Authorized recyclers

11 Description of Source of generation of waste:

Name of Hazardous Waste (with category No)	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
5.1-Used or spent oil	Hydraulic & Lube Oil in Machines	Oily	0.2 T	0.2 T
5.2-Wastes or residues containing oil	Wastes containing oil while machine cleaning and maintenance	Solid	0.1 T	0.1 T
33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Empty barrels & containers used for hydraulic & lube oil handling	Solid	0.1 T	0.1 T

12 a) Activities for which the issue of Authorisation may be considered::

Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Activities for which the issue of Authorization may be considered
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	9.6 T/Annum	Generation,Collection,Storage,Disposal
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	0.85 T/Annum	Generation,Collection,Storage,Disposal
Schedule I/33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	1 T/Annum	Generation,Collection,Storage,Disposal

12 b) Accumulated quantity of each waste for which Authorization require to be issued for disposal (To indicate as conditions) if any

13 a)	Generator of Hazardous waste?		Yes					
b)	Products and By products manufactured per Annum		Motor Driven Power Steering - 240000 Sets/Month Anti-Lock Braking system - 130000 Nos/Month Manual Rack & Pinion - 120000 Nos/Month					
c)	Manufacturing process with sources of HW generation							
d)	Details of characteristics and management of wastes within the plant:							
	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Characteristics of each waste	Details of utilization within the plant such as SLF,etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
	Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	9.6 T/Annum	Flammable	Nil	Collection, Storage, Transport & Disposal to Authorised Recycler	Under the Scope of Actual User	Stored in leak proof MS containers, Secondary Containment, Spill control kits
	Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	0.85 T/Annum	Flammable	Nil	Collection, Storage, Transport & Disposal to Authorised Recycler	Under the Scope of Actual User	Stored in leak proof MS containers, Secondary Containment, Spill control kits
e)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989				Nil			
14 i)	TSDF operator ?		No					
15 a)	Recyclers or pre-processors or co-processors or actual users of hazardous or other wastes?		No					
16	Details of Consents/Renewals issued status:							

Date of Application	Consent application(Consent s/Renewals)	Issued date	Valid date	Status and reason for pending if not issued
21/03/2011	CTE	08/06/2011	07/06/2013	Issued
12/10/2011	CTO-After CTE	18/11/2011	31/03/2012	Issued
10/04/2012	CTO-Renewal	17/04/2012	31/03/2013	Issued
05/04/2013	CTO-Renewal	12/07/2013	31/03/2014	Issued
21/04/2014	CTO-Renewal	31/07/2014	31/03/2015	Issued
17/04/2015	CTO-RENEW	22/04/2015	31/03/2016	Issued
23/03/2016	CTO-RENEW	12/07/2016	31/03/2017	Issued
13/04/2017	CTO-RENEW	18/05/2017	31/03/2019	Issued
27/03/2018	CTE-EXPANSION	03/04/2018	31/03/2022	Issued
02/11/2018	CTO-EXPANSION	28/02/2019	31/03/2020	Issued
17	Compliance of conditions of Authorisation issued :			
18	Any other information::			
	<p>Authorisation was issued to the unit for handling the HW Category 5.1, 5.2 &amp; 33.1 vide proceeding Dated 17.07.2012 valid upto 16.07.2017.  The unit has obtained the CTO expansion vide Proc dated 28.02.2019 valid upto 31.03.2020.  Hence, the unit has applied for renewal authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for handling</p> <p>1.5.1 Used oil- 9.6 T/Annum  2.5.2 Wastes or residues containin g oil - 0.85 T/Annum  3.33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes – 1.0 T/Annum</p> <p>The unit has furnished  (i) copy of agreement made with M/s.TNWML for the treatment and disposal of HW category – 5.2,  (ii) copy of agreement made with M/s.Atlas Corporation for the treatment and disposal of HW category - 5.1 &amp; 33.1</p> <p>The unit has been advised to comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016</p>			
19	Specific recommendation on the issue of Hazardous waste Authorisation:			
	It is recommended that issue of renewal of authorization may be considered under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.			
	<b>THIRUMURTHI INBARAJ ,AE (M)</b> (Name and Designation)			

**DEE Recommendations.**

Recommended for issue of authorization to the unit under the provisions of Hazardous and Other Waste (M&TBM) Rule 2016.

**Ramaraj G ,DEE**  
(Name and Designation)

RECD POST WITH ACK

To

THE MANAGING DIRECTOR

MANDO AUTOMOTIVE INDIA PVT LTD - PLANT I

SIA, SS 256 SIPCOT INDUSTRIAL PARK,

VENGADU VILLAGE, PILLAIARAKKAM POST,

SRIPERUMBUDUR TALUK,

KANCHEEPURAM DIST - 602105

RS



01  
17.09.88

C.P.

Despatcher

Joint Chief Environmental Engineer (M) CEN

Tamilnadu Pollution Control Board

850/1, Poonamallee High Road,

Assesaham, Chennai-600168







**SERVICE AGREEMENT**

This Service Agreement is made on this 17<sup>th</sup> day of August 2020,

BETWEEN

**M/s MANDO AUTOMOTIVE INDIA PVT LIMITED**, a company registered under the **companies Act 1956** and having its registered office at Plot No. F64 SIPCOT Industrial Park, Irrungattukottai, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu 602117 represented by its **Authorized Signatory** (hereinafter referred as "**Generator**") of the **FIRST PART** (which expression shall unless repugnant to the subject or context include its successors and assigns);

AND

**TAMILNADU WASTE MANAGEMENT LIMITED**, company registered under the Companies Act, 1956 and having its registered office Ramky Grandiose, 12th & 13th floor, Ramky Tower's complex, Gachibowli, Hyderabad – 500 032, represented by its **AUTHORISED SIGNATORY** (herein after called ("**OPERATOR /TNWML**") of the **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context of meaning thereof)

Hereinafter in this Agreement Generator and Operator shall collectively be referred to as 'Parties' and individually as 'Party'.

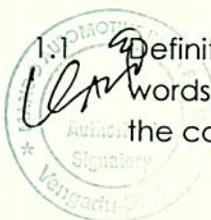
**WHEREAS;**

- A. Generator is engaged in the business of designing, validation, manufacturing and selling Automotive components such as Brakes, Hydraulic Suspension and Electrical Power Steering Systems for passenger vehicle and light trucks.
- B. Operator is engaged in the business of Waste Management and presently operating 'Integrated Common Hazardous Waste Treatment Storage Disposal Facility' at Plot No.5-15, 28-33, Sipcot Industrial complex, Gummidipoondi, Thiruvallur District had been established as per the TNPCB's Consent to Establish Order
- C. AND WHEREAS the GENERATORS desire to get their Hazardous WASTE (herein after referred as WASTE) being generated at their premises collected, treated, stored and disposed of by utilizing the services of the TNWML.
- D. WHEREAS Generator has approached Operator for availing its services for collection, transport, treatment, storage and disposal of the Hazardous Waste generated during the process of manufacturing of its product and the same has been accepted by Operator on the terms and conditions set out in this Agreement read with the provisions of Hazardous Rules and supervision of SPCB.

**NOWHEREFORE** in consideration of the above-mentioned premises and the mutual promises contained herein, the Generator and Operator have agreed to enter into this Agreement under the terms and conditions set forth hereinafter.

**1. DEFINITIONS AND INTERPRETATION**

1.1 Definitions: In this Agreement, including in the recitals hereof, the following words, expressions and abbreviations shall have the following meanings, unless the context otherwise requires:



- a. "Agreement" means this agreement including all attachments, annexure or Schedules annexed thereto.
- b. "CPCB" means Central Pollution Control Board.
- c. "Rules" means Hazardous & Other Wastes (Management & Handling) Rules, 2016 as amended from time to time.
- d. "MoEF" means Ministry of Environment & Forests.
- e. "SPCB" means State Pollution Control Board, Tamilnadu a in the state in which the TSDF operated by Operator is situated.
- f. "TSDF" means the Integrated Common Hazardous Waste Treatment Storage Disposal facility by name "TAMILNADU WASTE MANAGEMENT LIMITED " (TNWML) operated by the Operator and located at Plot No.5-15, 28-33, Sipcot Industrial complex, Gummidipoondi, Thiruvallur District PIN-601 201 , pursuant to the Consent for Operation No. 18082783309 dated 02 March, 2018 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Waste Authorization No. 4498, dated 2<sup>nd</sup> January 2015, under the Provisions of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016
- g. "Waste" means Hazardous waste generated at the premises of the Generator.

1.2 Interpretation: In this Agreement, unless the subject or context otherwise requires:

- a. Reference to the singular number shall include references to the plural number and vice-versa;
- b. References to a "person" shall include references to natural persons, partnership firms, companies, bodies corporate and associations, whether incorporated or not or any other organization or entity including any governmental or political sub-division, ministry, department or agency thereof;
- c. References to recitals, clauses and annexure are to recitals, clauses and schedules to this Agreement;
- d. Any reference herein to a statutory provision shall include such provision, as is in force for the time being and as from time to time, amended or re-enacted in so far as such amendment or re-enactment is capable of applying to any transactions covered by this Agreement.
- e. Clause headings used herein are only for ease of reference and shall not affect the interpretation of this Agreement.

1.3 The Recitals & Annexure shall form an integral part of this Agreement.

1.4 All capitalized terms used in this agreement which have not been specifically defined in this Agreement shall, unless inconsistent with the context have the meanings assigned to them under the Authorization Agreement.

1.5 The GENERATOR shall be member of Industrial Waste Management Association (herein after referred to as IWMA with membership Number:890) and enter into an agreement with TNWML, and the agreement is nontransferable.



## 2 SCOPE OF SERVICES

- 2.1 The scope of services to be provided by Operator under this Agreement shall be collection, transportation, treatment, storage and disposal of Waste generated at its TSD Facility.
- 2.2 It is agreed between the Parties that Operator shall provide the above services to the Generator through Tamilnadu Waste Management Ltd (TNWML), a TSD Facility operated by Operator
- 2.3 Operator shall dispose the Waste as per the mandate of the SPCB read with the provisions of Hazardous Rules.
- 2.4 Operator also agrees to accept even non-hazardous wastes from the Generator provided that the concerned SPCB issues 'no objection'.

## 3 GENERAL CONDITIONS

- 3.1 The Generator shall provide to Operator, a sample of the Waste and inform the entire process details which leads to generation of such Waste, for the purpose of determining the Waste characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the Waste.
- 3.2 Operator shall carry on the comprehensive analysis of the Waste in its laboratory at the cost of the Generator, as per the parameters identified in the Annexure. The comprehensive analysis report shall be used by Operator to determine the disposal pathway based on the waste characteristics & as per MoEF, CPCB and the SPCB rules and guidelines issued from time to time. The disposal pathway shall be mutually agreed between the Generator & Operator and shall form basis for disposal/ user charges. The comprehensive analysis report is valid for two (2) years. Any change in the process, product mix or raw material which generates the Waste needs to be informed to Operator in advance of such proposed change by the Generator.
- 3.3 Upon receipt of information from the Generator, Operator shall plan and schedule for collection of the Waste from the Generator and the safety during transportation is the collective responsibility of the Operator and the transporter. Besides operator shall ensure that hi transporter's vehicle and personnel have due insurance under the relevant laws for the time being in force.
- 3.4 The Generator shall provide the details of Waste to Operator as mentioned below:
- i) Complete details of the Waste and its characteristics regarding presence of explosive / ignitable / corrosive / toxic / odorous compounds in the manifest provided to the transporter for safe transportation and disposal.
  - ii) Safety information in 'Form 08', 'waste transportation manifest' in 'Form 10' and 'TREM Card' in 'Form 09' for every Waste type as per Hazardous Rules.

- 3.5 Operator shall analyze the Waste received through finger print analysis as per the parameters identified at Annexure as prescribed by the concerned SPCB



- 3.6 In the event there are any differences in the analysis results of comprehensive analysis and finger print analysis, the Generator may either accept the results of Operator or send their samples to a mutually agreed third party analysis at their own cost. Any discrepancy in relation thereto shall be informed to the SPCB. Any deviation in waste characteristics, if found at the time of receiving the waste by finger print analysis, charges will be worked out based on FPA and the same will be communicated to the generator for their clearance for which Generator should agree to dispose.
- 3.7 The Generator shall provide a fresh comprehensive analysis report when there is a change in the waste characteristics, manufacturing processes, changes in product mix or any other changer in the process of generation of the Waste.
- 3.8 Generator shall be liable for any loss or damage whether directly or indirectly arising there from and/or caused during transportation, handling, treatment & disposal due to any false information or withholding of information by the Generator.
- 3.9 The Generator shall provide an advance declaration before the first day of April every year regarding the assuring quantity of Waste they would be sending to the Operator till end of the financial year i.e. till March 31<sup>st</sup> and declare Waste quantities on annual / monthly basis as per Rules in the declaration format provided in the Annexure A so as to enable the operator to equip for TSDF operations.
- 3.10 Operator agrees to provide its specially designed containers available at its TSDF to the Generator, provided the Generator pays the container maintenance charges to Operator as per Annexure A.
- 3.11 The Waste supplied by the Generator shall not contain any kind of nuclear / radio active or any other prohibited material. A certificate or confirmation from Generator shall be submitted to Operator for any such suspicious consignments.
- 3.12 The Generator shall pay a fixed amount to Operator as minimum monthly service commitment charges every month for the purpose of utilization of Operator services. This amount shall be adjusted against every month user Charges or in calendar period of one year. In the event, for whatsoever reason, the Generator is unable to utilize the facility services for a particular month / period, the Generator shall forfeit the amount that is unutilized in that calendar year. The charges are mentioned under the attached **Annexure A**.
- 3.13 In case the generator is unable to send the assured quantity of waste, as per their declaration the actual waste quantity will be charged as per the rate agreed and the difference between the assured quantity and actual quantity received, the charges shall be at the rate of 15% of the rate per M. T
- 3.14 An interest free adjustable security deposit shall be paid by the Generator to the Operator. The security deposit shall be adjustable against user charges in the event either party decides to terminate this Agreement. No financial charges are applicable on such security deposit. This security deposit shall be reviewed every year depending on the Waste committed by Generator and the actual received at the TSDF. The security deposit detail is mentioned in the attached **Annexure A**



#### 4 USER CHARGES & TERMS OF PAYMENT

- 4.1 The Generator shall pay monthly user charges to Operator for its services as per the slab agreed, which is based upon the declaration given by the Generator as per Annexure. In addition, the Generator shall also be liable for payment of applicable taxes, levies, ESCROW Charges etc., if any, on the user charges.
- 4.2 The user charges are subjected to be revised on the basis of Government of India wholesale price index and also in every event of escalation of fuel costs, power tariff, change in disposal technologies and/or method, wage hike and others. Any revision shall be done as per guidelines arising out of discussion between TNWML and IWMA.
- 4.3 The monthly bill will be sent to the Waste Generators on or before 5<sup>th</sup> of every succeeding month and the bill amount shall be paid within 15 days of receipt of bill.
- 4.4 Any objection and/or clarification on the waste disposal invoices and monthly bills submitted by Operator to Generator shall be communicated to Operator within seven (7) working days from the date of the invoices. In case of non-receipt of any clarification or objection it shall be deemed that the invoices are acceptable and shall fall due for payment as per clause 4.3 of this Agreement.
- 4.5 In case of delayed payments Generator shall be liable to pay interest at the rate of 1.5 % per month on the outstanding amount during the default period (As per clause 4.3). In the event of any bill amount along with interest is due for more than three (3) months, Operator reserves the right to refuse to extend its services to Generator and even to terminate this Agreement with immediate effect upon giving a prior written notice of fifteen (15) days.

#### 5 TERM OF AGREEMENT

This Agreement shall be valid for a period of Five Years effective from 17 Aug'2020 subject to early termination by either party in accordance with this Agreement.

#### 6 FORCE MAJEURE

Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections including any change of law. The Parties shall have right to terminate this Agreement upon giving a prior written notice to the other Party if the Force Majeure event continues for more than ninety (90) days.



## 7 INDEMNITY

Each Party shall hereby indemnify, keep indemnified and hold harmless the other Party r, its representatives, nominees and officers (including without limitation, reimbursement of any loss suffered by a Party r and / or its officers, directors, employees, agents or affiliates and their legal costs), awards, damages, losses and / or expenses, either pecuniary or non-pecuniary in nature, arising directly or indirectly, whether during collection or transportation or treatment or storage or disposal, as a result of:

- a) The Waste supplied by or collected from a Party in case of any mismatch of waste from TREM Card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
- b) Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated Wastes by a Party.
- c) Any violation or non-compliance by a Party of the provisions of Hazardous Wastes (Management, Handling and Trans-Boundary Movement) Rules, 2016, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 including any modifications, amendments made thereto and any new acts and rules legislated and promulgated governing the activity under this Agreement during the term of this Agreement or any extension thereof.

## 8 EVENTS OF DEFAULT

The following shall constitute Generator's events of default:

- a. If the Generator fails and/or refuses to pay their bills and/or dues for the user charges payable under this Agreement.
- b. If the Waste supplied by the Generator contains any radioactive, Explosives or any other / all prohibited material.
- c. If the Generator commits gross violation of the terms of this Agreement.

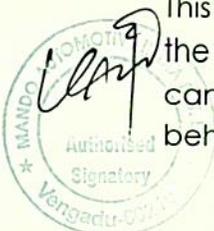
## 9 TERMINATION

The Operator shall have the right to terminate this Agreement with immediate effect upon expiry of thirty (30) days from the date of the written notice upon occurrence of Generator's event of default unless the same have been rectified with thirty (30) days from the date of the notice.

Either party shall have the right to terminate this Agreement in the event of violation of any of the terms and conditions as agreed upon in this agreement or otherwise, upon giving thirty (30) days written notice to the other party.

## 10 ENTIRE AGREEMENT

This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.



**11 RELATIONSHIP OF THE PARTIES**

Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

**12 VARIATIONS**

This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

**13 INVALIDITY**

In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws of the Republic of India such provisions alone shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.

**14 NOTICES**

- 14.1 Any notice, request, demand or other communication given or made under or in connection with the matters contemplated by this Agreement shall be in writing and shall be delivered personally or sent by registered post acknowledgement due or by facsimile or by courier:

In case of Generator to:

Attn: Occupier,  
Mando Automotive India Pvt Ltd, Plant II  
Plot No. F65, SIPCOT Industrial Park,  
Irrungattukottai,  
Sriperumbudur Taluk, Kanchipuram District,  
Tamil Nadu 602117

In case of Operator to:

Attn: Project Head,  
Tamilnadu Waste Management Limited  
Plot No: 5-15 & 28-33, EPIP SIPCOT Industrial Estate  
Gummidipoondi – 601201. Thiruvallur Dist., Tamil Nadu

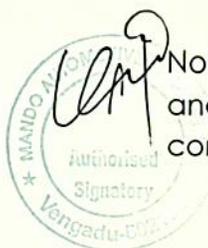
and shall be deemed to have been duly given or made as follows:

- (a) if personally delivered, upon delivery at the address of the relevant Party;
- (b) if sent by registered post-acknowledgement due seven (7) days after the posting;
- (c) if sent by facsimile upon successful transmission report.

- 14.2 A Party may notify the other Party of a change to its name, relevant addressee or address number for the purposes of Clause 13.1 as provided herein.

**15 SURVIVAL**

Notwithstanding any contained in this Agreement, the provisions of clause 4, 7 and 8 of this Agreement shall survive for five (5) years after termination or completion of term of this Agreement whichever is later.



**16 DISPUTE RESOLUTION**

In the event of any dispute, controversy, difference, disagreement or claim arising out of or in connection with or in relation to this Agreement, including any questions as to its existence, validity, interpretation, implementation or termination, the Parties hereto shall endeavor to resolve the same in an amicable manner in consonance with the intention of this Agreement. If however, after lapse of fifteen (15) days there from, the Parties are unable or otherwise fail to resolve such dispute, controversy, difference, disagreement or claim, through discussion or amicable settlement as above, then said dispute, controversy, difference, disagreement or claim shall be referred to and finally settled through arbitration by sole arbitrator as per the rules of Arbitration and Conciliation Act, 1996 as amended from time to time. The award of arbitration shall be final and binding. The seat of arbitration shall be at Chennai and the arbitration proceedings and all documentation shall be in English language. No party shall make public the contents of arbitration without the prior written consent of the other party. The arbitration proceedings shall be concluded within in six (6) months from the date of reference of dispute to arbitration by a party to this Agreement.

**17 GOVERNING LAW & JURISDICTION**

This Agreement shall be governed in accordance with the laws of India. Operator and the Generator mutually agree that the courts of competent jurisdiction at Chennai shall have the exclusive jurisdiction over all the disputes arising out of this Agreement. Notwithstanding anything contained in this Agreement no party shall be refrained from approaching the courts of competent jurisdiction at Chennai for seeking any injunction or interim reliefs.

**18. Superceding**

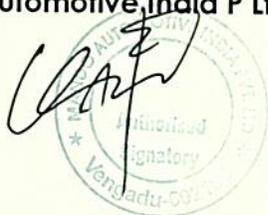
This Agreement constitute the entire agreement between the parties and contain all the agreements between them with respect to the subject matter hereof. It also supersedes any and all other agreements or contracts. Either oral or written between the parties with respect to the subject matter hereof

**IN WITNESS WHEREOF**, the parties hereto have signed this Agreement on the day, month and year first above written.

**For Mando Automotive India P Ltd**

Name: \_\_\_\_\_

Designation: \_\_\_\_\_



**For Tamilnadu Waste Management Ltd**

Name: \_\_\_\_\_

B. NIRNAL

Designation: \_\_\_\_\_

Head Marketing  
(HBD)

**WITNESSES:**

1. Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Address: \_\_\_\_\_

2. Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Address: \_\_\_\_\_

## ANNEXURE A

## Common Hazardous Waste Treatment Storage &amp; Disposal Facility

## 1) MEMBERSHIP DEPOSIT

The GENERATOR shall be member of Industrial Waste Management Association (herein after referred to as IWMA) and enter into an agreement with TNWML, and the agreement is nontransferable.

## SECURITY DEPOSIT \*

The Security Deposit payable by the generator shall be determined as per the below matrix or minimum Rs. 10,000/-

$$\frac{\text{Annual Assured Qty}}{12} \times 1.5 \times \text{Disposal Chargers Per MT.}$$

\* **Note:** This deposit is adjustable only against waste disposal charges in the event, members desire to withdraw membership.

## 2) USER CHARGES

The Generator shall pay the following applicable User Charges based on the Waste Types.

## a) Direct Landfill Charges: Per MT

Direct Disposal into Landfill:Rs.1622

## b) Stabilization Charges: Per MT

Cost of Direct Land Filling +Bulking Factor+ Cost of Stabilization Reagents + Rs.300.00 per MT for re-handling expenses.

Note: Bulking factor: This will be the percentage of the quantum of stabilizing materials to be added to the waste to make it fit for land filling as per CPCB norms.

## c) Incineration Charges: A minimum of Rs.18750/-per MT per MT or KL (also depends on Material Density)

The cost of incinerating wastes per MT or per KL is subjective to the confirmation of the waste characteristics to the design parameters of the incinerator at the TSDf viz. Calorific Value, Chlorides, Sulphates, Nitrates, Bulk Density and the risks associated with the waste.

Weighment of TNWML will be considered for billing.





## 5) MINIMUM MONTHLY SERVICE CHARGES

1. The Generator has to pay a minimum monthly service charge of Rs. 1500/- per month (18,000/- per annum). This amount shall be adjusted against User Charges invoices in calendar period of one year. In the event, for whatsoever reason, the Generator is unable to utilize the facility services for a particular month/period, the Generator shall forfeit the amount that is unutilized in that calendar year.

## 6) LAB ANALYSIS CHARGES

The lab analysis charges for Comprehensive analysis per sample will be Rs.12, 000/- (Rupees Twelve thousand only) excluding tax, which has to be paid by the Generator.

Note:

- Comprehensive analysis has to be carried out once again if there is any change in the manufacturing process, product mix or any change in the process which will have impact on waste characteristics or every two years whichever is earlier. Prior intimation has to be given by the GENERATOR to the DEVELOPER.
- Analysis Charges are variable charges; it depends on cost of chemicals & Consumables. Analysis charges will revise time to time & same will be informed to generator when there is revision.

## 7) PARAMETERS TO BE ANALYZED FOR COMPREHENSIVE ANALYSIS OF WASTE

1. Physical State: (Liquid/ Slurry/ Sludge/ Semi-solid/Solid: Inorganic, Organic, Metallic)
2. Different Phases: (in cases of Solid / Slurries / Sludge) contained in aqueous liquids/solutions
3. Colour and Texture
4. Specific Gravity/Bulk Density
5. Viscosity
6. Calorific Value
7. Flash Point
8. % Moisture content (Loss on ignition at 105oC)
9. % Organic Content (Loss on ignition at 550oC)
10. Paint Filter Liquid Test (PFLT)
11. PH
12. 24-hour Leaching Procedure
13. Reactive Cyanide (PPM)
14. Total Cyanide
15. Reactive Sulphide (ppm)
16. Sulphur elemental
17. Concentration of individual inorganics (Metals), both total and leachable, specific parameters to be determined based on source of waste
18. Oil, Grease and Extractable Organics
19. % Carbon, % Nitrogen, % Sulphur, % Hydrogen
20. Concentration of Individual Organics
21. TCLP for identified parameters

The CA repetition pattern shall be as follows: -

Large Industries or Industries disposing waste more than 500 MT per annum -  
Once in 2 years.



- Small and Medium Industries disposing waste less than 500 MT per annum – Once in 3 years.
- Micro and Mini Industries – Initial one time only.

#### 8) PARAMETERS TO BE ANALYZED FOR FINGER PRINT ANALYSIS

1. Physical State of the WASTE
2. Identification of different phases of WASTE
3. Colour and Texture
4. Specific Gravity/Bulk Density
5. Viscosity
6. Flash Point
7. % Moisture content (Loss on ignition at 105°C)
8. % Organic Content (Loss on ignition at 550°C)
9. Paint Filter Liquid Test (PFLT)
10. Liquid Release test
11. pH
12. Reactive Cyanide (PPM)
13. Reactive Sulphide (PPM)

#### 9) TAXES / LEVIES: -

All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls /ESCROW Charges (5% on Landfill Charges) etc, as applicable from time to time, shall be payable by Generator. At present our (TNWL) services are coming GST act. As per the GST, the tax applicable is @18% on billed amount.

Operator shall provide Invoice to Generator for all the dues payable under this agreement. The Invoice will be as prescribed by GST Act and relevant rules. Operator confirms to file required GST returns as per applicable Act along with rules, so as to enable the Generator to take due input tax credit within the time limit prescribed after fulfilling the conditions for availment of Input Tax Credit on such goods in terms of eligibility as per the applicable GST Act and Rules, Operator understands that non-compliance of the aforementioned provisions may result in Generator being denied Input Tax credit(s) under applicable Laws. Further, Operator undertakes to reimburse Generator of any amount of loss, claim or liability (of Tax, interest and penalty) due to delay and/or deficiency in Operator's compliance with requirement of GST Act and relevant rules. Operator is not responsible for any loss of tax credit and incidentals incurred by Generator, if the required conditions and procedures are not complied by Generator in accounting the tax invoices for the purpose of availment of Input Tax Credit within the stipulated time and conditions prescribed for Availment of such credit.

#### 10) OTHER TERMS & CONDITIONS

- The Security deposit will be refunded against waste disposable charges, when desired to discontinue membership, before the end of life of TSDf, otherwise it lapses.
- This TSDf shall accept only hazardous wastes as classified in Hazardous Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste.
- Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of TSDf issued from time to time.

Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of TSDf.



- From the date of signing of agreement, you have to submit your sample for comprehensive analysis within 15 days. The analysis report generated by Operator will form the basis of disposal pathway along with disposal charges which will be annexed after analysis of the sample and will form the part of Agreement.



**DECLARATION**

We the M/s MANDO AUTOMOTIVE INDIA PRIVATE LIMITED having production unit at Irrungattukottai hereby declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to TNWML. (Add sheets could be used for multiple waste types)

S. No	Category No	Waste Type	Disposal Method	Accumulated Quantity (MT)	Annual Generation (MT)
1.	5.2	Wastes or Residues containing oil	Incineration	0.5T	6T
2.	35.3	Chemical Sludge	Landfill	3T	15T

- Avg. monthly generation of Hazardous Waste is expected as follows.
  1. Avg. 0.2 MT per month of Wastes or Residues containing oil type of Hazardous waste
  2. Avg.1.2 MT per month of Chemical sludge type of Hazardous waste

FOR the M/s MANDO AUTOMOTIVE INDIA PVT LTD,



Authorized Signatory  
The Generator

In the presence of

Name: \_\_\_\_\_ Sign: \_\_\_\_\_  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Name: \_\_\_\_\_ Sign: \_\_\_\_\_  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

<b>Document class</b>	000 Management					
<b>Preservation period</b>	10years					
<b>Security Level</b>	General					
<b>Doc No</b>	40GPC0630C0000-000-20210334					
<b>Prepared on</b>	2021-07-22					
		<b>Draft</b>	<b>Approval</b>			<b>Approval</b>
		MURALI.B	Theeran Chinnamalai K	Sureshkumar K	SARATHI S	JAE YOUNG CHOI
		<b>Charge</b>	<b>Approval</b>	<b>Approval</b>	<b>Approval</b>	<b>Approval</b>
		07-22 Draft	07-22 Approval	07-22 Approval	07-28 Approval	07-28 Approval
		Opinion	Opinion		Opinion	

**Preparer** MURALI.B Senior Executive MANDO Overseas MAIL Corporate Management Global HR Center Plant HR India (T.)

**Agreed by**  : PREMATH G S MANDO Overseas MAIL Corporate Management Global HR Center Plant HR India 07-23 consent Opinion  
Logitha S MANDO Overseas MAIL Corporate Management Global HR Center Plant HR India 07-28 consent

**Subject** : Renewal of Plant#1&2 Hazardous Waste and Bio Medical waste Disposal Agreement approval request

**Name of the Agreement :** Plant#1&2 Hazardous waste Disposal (Used waste oil ) Aggrement

Plant#1&2 Hazardous waste Disposal (Discarded containers ) Aggrement

Plant#1 & 2 Bio medical waste Disposal Aggrement.

**Parties to the First Agreement :** Kings Industry- Mando Automotive India Pvt Ltd

**Parties to the Second Agreement :** Lakshmi&co- Mando Automotive India Pvt Ltd

**Parties to the Third Agreement :** G J Multiclave - Mando Automotive india Pvt Ltd

**Subject :** Plant#1&2 Hazardous waste and Bio Medical waste Disposal to TNPCB Authorized vendor

**Significant terms & Condition :**

**Disposal Wastes:-**

1. Discarded Containers
2. Used Waste oil and used coolant water
3. OHC Medical Waste

The above waste Disposed as per TNPCB Consent.

Storage - MAIL Responsibility

Transportation & Disposal - Kings Industry and Lakshmi&co,GJ Multiclave Responsibility

Operator give Form 10 to Generator at the time of Waste disposal (TNPCB Requirement) for Hazardous waste.

**Operator will collect OHC Waste every two days once and give Disposal slip to Generator as per TNPCB Concern for Bio medical waste.**

Hazardous waste Agreement valid Period - 3 Years

Bio medical waste Agreement valid Period - 1 Year

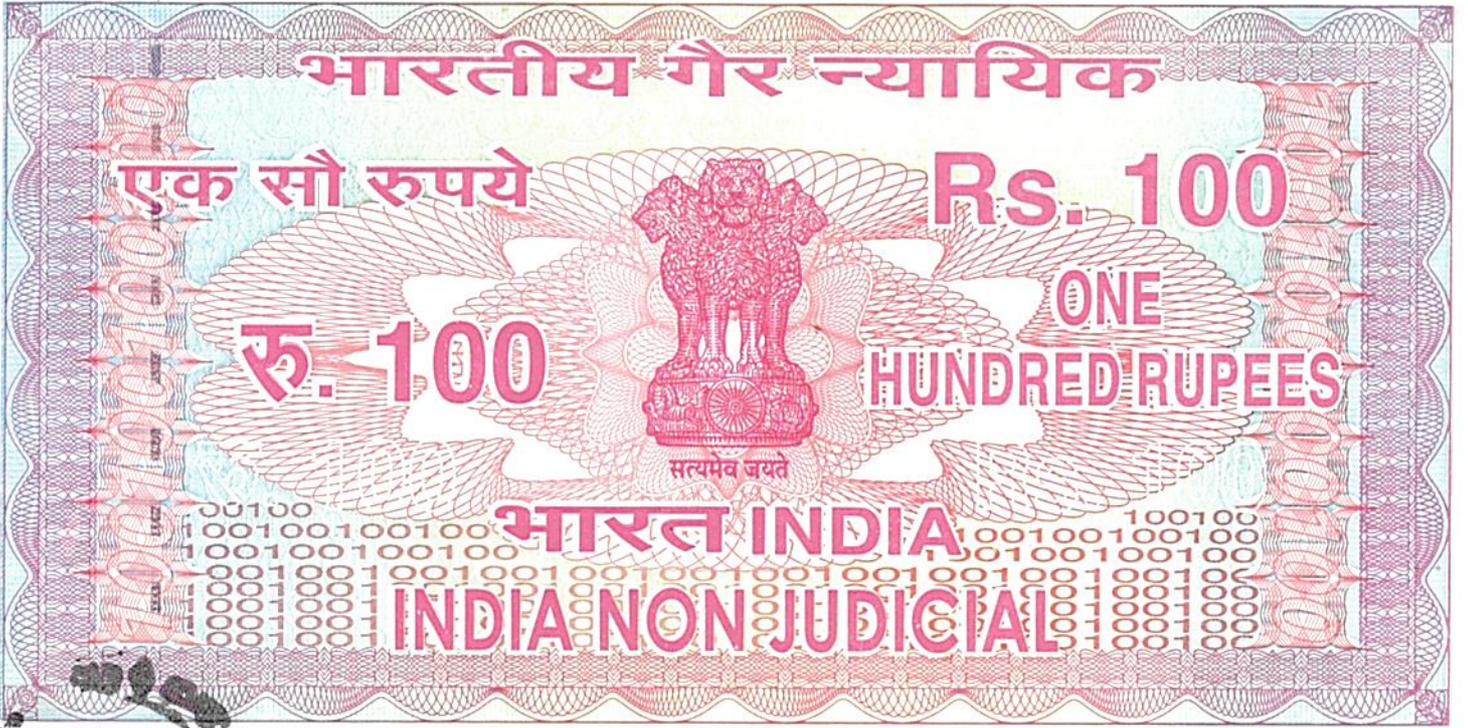
Note: Kings Industry and Lakshmi&co & G J Multi clave already waste disposed from Plant #1&2

**Attachment:**

1. Plant#1&2 Discarded containers Agreement Draft copy - Kings Industry
2. Plant#1&2 Used waste oil Agreement Draft copy - Lakshmi&co
3. Plant#1&2 Bio Medical waste Agreement Draft copy - G J Multiclave
4. Plant#1&2 Existing Agreement with Kings Industry
5. Plant#1&2 Existing Agreement with G J Multi clave.

■ **Opinion**

Status	Name	Date Approved	Opinion
Draft	MURALI.B	2021-07-22	Renewal of Plant#1&2 Hazardous Waste and Bio Medical waste Disposal Agreement approval request - Reg
Approved	Theeran Chinnamalai K	2021-07-22	Renewal of Hazardous & Bio-medical waste agreement - Approved
consent	PREMATH G S	2021-07-23	The Drafts are Ok. However user shall include the payment terms in the Annexure. Further the user is advised to raise agreement approval requests for each agreement separately
Approved	SARATHI S	2021-07-28	Approved



தமிழ்நாடு தமில்நாடு TAMILNADU

LAKSHMI & Co AMMANUR

- 6 AUG 2021 ARAKKONAM - 631002

CL 016456

*Priya*  
Mrs. K. PRIYA, B.Lit., B.Ed.,  
Stamp Vendor  
Licence No. 1057-6/ஆ7/2021  
No. E370, 19th Street,  
Periyar Nagar, Chennai-600082

This Forms an Integral Part of the  
Hazardous Waste Disposal Agreement Dated

06<sup>th</sup> Day of August 2021 executed

By and between

LAKSHMI AND CO

AND

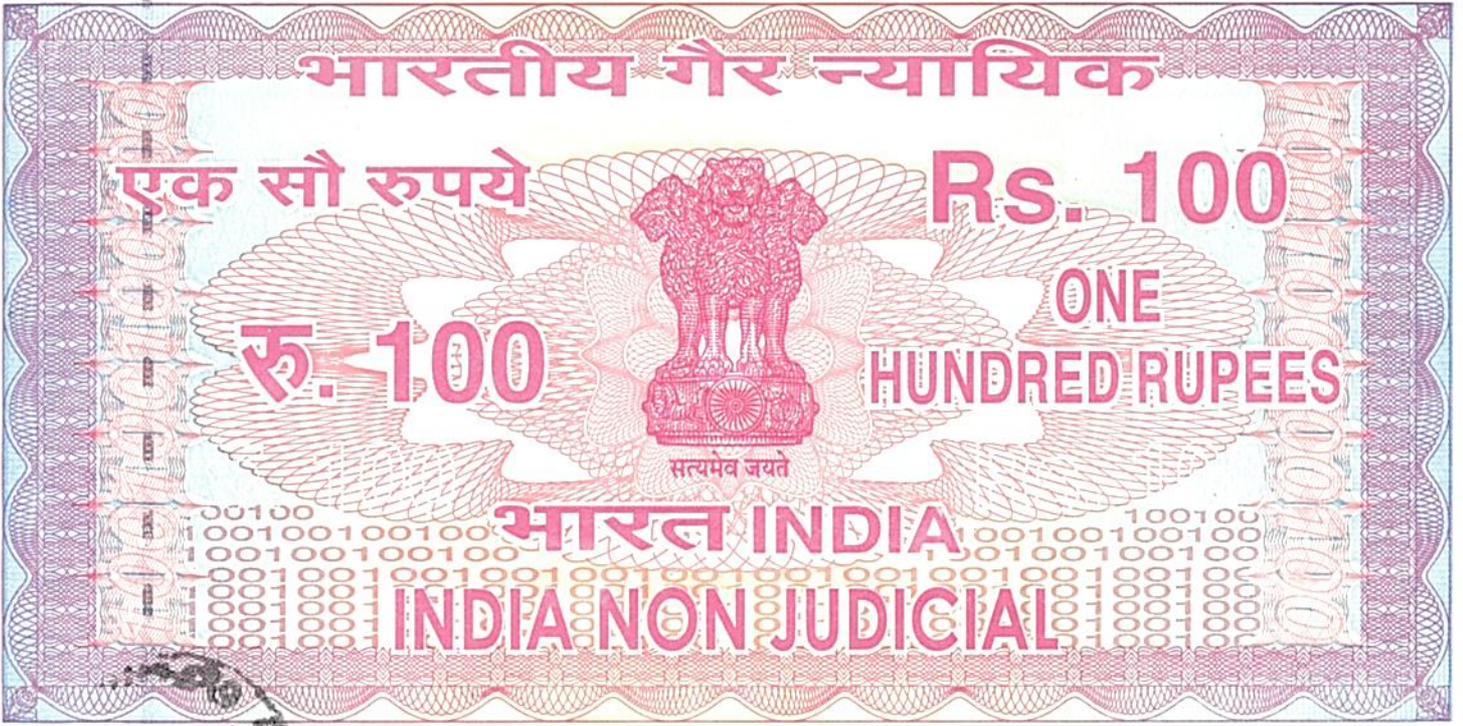
MANDO AUTOMOTIVE INDIA PRIVATE LIMITED



For LAKSHMI & CO

*M. Prasad*

Proprietor



தமிழ்நாடு தமில்நாடு TAMILNADU

15 JUN 2021

LAKSHMI & CO  
ARAKKONAM

CD 860089  
Mrs. K. PRIYA, B.Lit., B.Ed.,  
Stamp Vendor  
Licence No. 1057-6/ஆடி7/2021  
No. E370, 19th Street,  
Periyar Nagar, Chennai-600082,

AGREEMENT FOR COLLECTION TRANSPORTATION. TREATMENT

AND

DISPOSAL OF USED WASTE OIL AND USED COOLANT WATER

The Agreement made and entered in to at Chennai on this 29 day of JULY 2021 at Kanchipuram.

BETWEEN

**M/S LAKSHMI AND CO** is a \*Sole proprietary concern-and having its registered office at Plot No-99, SIDCO Industrial Estate, Ammanur, Arakkonam, Ranipet Dist. - 631002, Tamilnadu through its \*Proprietor **Mr. M. RAGHAVAN** (hereinafter referred to as "OPERATOR") which term or expression shall, unless repugnant to the context or meaning thereof, be deemed to include authorized representatives, affiliates, successors and permitted assigns of the First Part;

AND

**M/S. MANDO AUTOMOTIVE INDIA PVT LIMITED**, company registered under the companies Act 1956 and having its registered office and production unit at Plot No- SIA, S5 & S6 SIPCOT Industrial Park, Vengadu village, Pallaipakkam Post, Sriperumbudur Taluk, Kanchipuram District 602105. And having its Plant \_ 2 at F-64, SIPCOT Industrial Park, Irrungattukottai, Sriperumbudur, Kanchipuram 602117 Represented by its Authorized signatory (hereinafter referred to as the "(GENERATOR)") (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof be deemed to include authorized representatives, affiliates, successors and permitted assigns of the Other Part).

For LAKSHMI & CO

M. Raghavan

Proprietor



WHEREAS The OPERATOR has set up a Used Waste oil, Used Coolant Water, disposal Facility at Plot No.99, SIDCO Industrial Estate, Ammanur Village, Arakkonam Taluk, Ranipet Dist – 631005. in accordance with the standards for treatment & disposal of Used Waste Oil and Coolant Water , as prescribed in HAZARDOUS WASTE (Management, Handling & Transboundary Movement) RULES and Approved by Tamil Nadu Pollution Control Board and Central Pollution Control Board vide No.19HFC18785256 respectively.

AND WHEREAS the GENERATOR is engaged in the business of designing, validation, manufacturing and selling automotive components such as Brakes, Hydraulic Suspension and Electrical Power Steering Systems for passenger vehicle and fight trucks and it generates used Waste oil and used Coolant Water

AND WHEREAS Generator has approached Operator for availing its services for collection, transport, treatment, storage and disposal of the Hazardous Waste generated during the process of production and the same has been accepted with conditions set out in this Agreement

## 1 DEFINITIONS:

- 1.1 "Hazardous Waste" — Shall mean Used Waste oil, used Coolant Water, generated by Generator
- 1.2 "Rules" — Rules shall mean HAZARDOUS WASTE (Management, Handling & Trans boundary Movement) RULES and modification and notifications published by respective Government Agencies therein from time to time.

## 2 SCOPE OF WORK:

- 2.1 To collect the Hazardous waste from the Generator on a continuous basis and Transport the same safely to the designated place owned by Operator and either treat or dispose the same in line with the statutory requirements.



For LAKSHMI & CO

M. Prasad  
Proprietor

### 3 REPRESENTATION & WARRANTIES:

- 3.1** Operator represents and warrants to generator that this agreement has been duly authorized, executed and delivered by it. the person executing the agreement has the full power and authority to do so and operator is free to enter into this agreement and to perform its obligations hereunder; this agreement constitutes its valid and binding obligations, enforceable in accordance with its terms; and the making of this agreement does not violate any agreement, right or obligation existing between it and any other person, firm or corporation, on the other hand.
- 3.2** The operator represents and warrants that it has the right and authority to provide the services.
- 3.3** The operator acknowledges that this agreement does not obligate generator in any way. to avail the service from operator and the same is not compelled on generator to obtain the services only from the operator.
- 3.4** The operator herein warrants that its services that are made available during the provision of services to generator are free from alt or any deficiencies,
- 3.5** Notwithstanding to any terms of this agreement the operator shall be responsible to generator and, as the case may be, to third parties, for the services.
- 3.6** Without prejudice to any other provisions of this agreement and irrespective of any acceptance, use or other act of ownership by generator in relation to the services, the operator shall be liable and responsible to generator for any fault, imperfection, shortcoming or inadequacy in the quality, nature and manner of performance which is required to be maintained by or under any law for the time being in force or has been undertaken to be performed by a person in pursuance of this agreement
- 3.7** The operator also acknowledges and agrees that it is aware that generator has relied upon the skill and judgement of the operator in relation to the services and upon operator's representation that the services are of a type that the operator regularly renders and is competent to render.
- 3.8** The operator acknowledges that this agreement does not obligate generator in any way. to avail the service from operator and the same is not compelled on generator to obtain the services only from the operator.
- 3.9** The operator herein warrants that its services that are made available during the provision of services to generator are free from alt or any deficiencies,  
Notwithstanding to any terms of this agreement the operator shall be responsible to generator and, as the case may be, to third parties, for the services.
- 3.10** The operator acknowledges that this agreement does not obligate generator in any way. to avail the service from operator and the same is not compelled on generator to obtain the services only from the operator.
- 3.11** The operator acknowledges that this agreement does not obligate generator in any way. to avail the service from operator and the same is not compelled on generator to obtain the services only from the operator.



For LAKSHMI & CO

M. Prasad

Proprietor

- 3.12** The operator acknowledges that this agreement does not obligate generator in any way to avail the service from operator and the same is not compelled on generator to obtain the services only from the operator.
- 3.13** The operator herein warrants that its services that are made available during the provision of services to generator are free from all or any deficiencies,
- 3.14** Notwithstanding to any terms of this agreement the operator shall be responsible to generator and, as the case may be, to third parties, for the services.
- 3.15** Without prejudice to any other provisions of this agreement and irrespective of any acceptance, use or other act of ownership by generator in relation to the services, the operator shall be liable and responsible to generator for any fault, imperfection, shortcoming or inadequacy in the quality, nature and manner of performance which is required to be maintained by or under any law for the time being in force or has been undertaken to be performed by a person in pursuance of this agreement
- 3.16** The operator also acknowledges and agrees that it is aware that generator has relied upon the skill and judgement of the operator in relation to the services and upon operator's representation that the services are of a type that the operator regularly renders and is competent to render.
- 3.17** Operator represents and warrants that all its services to generator complies with all applicable laws and regulations and shall serve its intended purpose.
- 3.18** Operator warrants that it is not bankrupt under any laws applicable to it, and, so far as it is aware, there is no bankruptcy proceedings pending against it and no event have occurred which would justify such proceedings.
- 3.19** Operator acknowledges that generator's liability shall be limited to the payment for services provided to generator, as the case may be, and any other liability, claim etc, arising due to provision of services shall be the sole liability of the operator».

#### 4 OBLIGATIONS OF OPERATOR:

- 4.1** As directed by Generator, Operator shall be responsible for and perform the removal, handling, transportation, and disposal or reprocessing or reclamation of the Waste Material from the Business Units in accordance with all Applicable Laws.
- 4.2** Operator and its employees will be properly trained to render the Waste Management Services and shall provide proof of training to Generator upon request.
- 4.3** Operator shall transport and deliver the Waste Material, accompanied by the appropriate manifests or shipping documents only to the Designated Disposal Facility specified in the manifests or shipping papers or to a Designated Recycling Facility or Subsequent Transporter. Operator shall offer assistance to Generator for selecting appropriate containers and packaging, labeling, and marking of containers for Waste Material prior to transport, disposal or recycling.
- 4.4** Operator shall pump or place the Waste Material into vehicles provided by Operator when the Waste Material are of a bulk nature, consistent with current operating procedures at the Business Units or as otherwise required by any Applicable Laws.
- 4.5** While at the Business Unit(s), Operator shall comply with the health and safety regulations and precautions of Generator, which are communicated to Operator or are posted (e.g., speed limits, restricted areas, and the like, at Generator's premises. With respect to the removal, handling and transport of Waste Material under this Agreement, risk of loss and all other incidents of ownership shall pass to Operator at the time Operator accepts delivery and takes possession and control of the Waste Material. Operator shall immediately notify Generator, in the event of any emergency or accident during transport or handling the Waste Material and shall take all reasonable and necessary response actions. Further, operator accepts all liabilities arose out of such incident and further indemnify the generator for any and all liabilities arose out of such incidents.



For LAKSHMI & CO  
M. Prashant

Proprietor

- 4.6** Upon request, Operator shall provide advice and consultation relating to the Waste Management Services to Generator.
- 4.7** To the extent that Generator directs Operator to be responsible for or perform Waste Management Services with regard to Hazardous Waste Material:
- 4.7.1** Operator may, or if required by Applicable Laws shall, obtain a chemical and physical analysis of a representative sample of the Hazardous Waste Material at Operator's own expense;
- 4.7.2** Upon disposal of Hazardous Material Operator shall make available to generator a fully executed Uniform Hazardous Waste Manifest or other shipping document within thirty (30) days of the date that the waste was removed from the relevant Business Unit, which shall serve as a certification from Operator that the Hazardous Material were received; and
- 4.7.3** Operator shall arrange for the removal, transportation and disposal or recycling of Hazardous Waste Material from each Business Unit as necessary to ensure compliance with any Applicable Laws.
- 4.8** To the extent that Generator directs Operator to be responsible for and perform Waste Management Services as regarding Universal Waste Services:
- 4.8.1** upon disposal of Universal Waste Material Operator shall make available to Generator a fully executed manifest, bill of lading or other shipping document; and
- 4.8.2** Operator shall arrange for the removal, transportation and disposal of Universal Waste Material from each Business Unit as necessary to ensure compliance with any Applicable Laws.
- 4.8.3** Generator will be required to provide the Operator with purchase orders for all work performed that is not identified or approved in a prior purchase order outside of this Statement of Work. Operator shall not be obligated to perform any work for which a change order has not been issued.
- 4.9 Non-Conforming Wastes:** In the event Operator's examination or testing of the Waste Material determines that the material is Non-Conforming Waste, the Operator shall notify Generator immediately upon discovery of the nature of the nonconformity discuss the following options:
- 4.9.1** Rejection of the Non-Conforming Waste and all waste Material delivered with it;
- 4.9.2** Acceptance of all delivered material; or Rejection of any Nonconforming Waste and acceptance of the Waste Material delivered with it.

Rejected Material: If Operator rejects all, or any, Waste Material pursuant to this agreement and if such Waste Material is then in Operator's possession or control, Operator shall, notify Generator by phone within one (1) business day. If it is jointly decided to return the waste to Generator the Operator shall within five (5) business days after rejection, prepare the material for transportation and return it to Generator or to another party specified by Generator in writing. Generator shall reimburse the Operator for any reasonable and necessary costs it may incur in handling and storing the material, preparing the Waste Material for transport, and transporting any Waste Material returned pursuant to this agreement. Waste Manifest or other shipping document shall follow the waste on return to the Client.



For LAKSHMI & CO  
 M. Prasad  
 Proprietor

Accepted Material: If Operator accepts all or any Waste Material pursuant to this agreement the Operator and Generator shall cooperate to amend the manifests or other shipping documents to accurately describe the Waste Material. If the Operator and Generator are unable to agree on a mutually acceptable amended waste disposal option within a reasonable time, Operator may elect to reject the Waste Material pursuant to this agreement. Fully executed Waste Manifest or other shipping document shall serve as a certification from the Operator that the Waste Material was received and have been properly managed.

## 5 PRICE & PAYMENT TERMS:

- 5.1 Operator will pay to generator as per Quotation price. Quotation price will revise every three months once.
- 5.2 Quotation and Payment invoice will handle by MAIL(Generator) Store team.
- 5.3 Annual maximum waste generation quantity is specified in Annexure 1

## 6 TERM & TERMINATION:

- 6.1 The term of the Operator's appointment **06<sup>th</sup> August 2021 to 31<sup>st</sup> July 2024**
- 6.2 The Generator shall have the right to terminate this Agreement with immediate effect upon expiry of thirty (30) days from the date of the written notice upon occurrence of operator's event of default unless the same have been rectified with thirty (30) days from the date of the notice.
- 6.3 Either party shall have the right to terminate this Agreement in the event of violation of any of the terms and conditions as agreed upon in this agreement or otherwise, upon giving thirty (30) days written notice to the other party.

## 7 FORCE MAJEURE

- 7.1 Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of God, strikes, fire, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, epidemics, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections including any change of law. The Parties shall have right to terminate this Agreement upon giving a prior written notice to the other Party if the Force Majeure event continues for more than ninety (90) days.

## 8 INDEMNITY

- 8.1 Operator shall indemnify and hold harmless the Generator, its representatives, nominees and officers (including without limitation, reimbursement of any loss suffered by (a) party and / or its officers, directors, employees, agents or affiliates and their legal costs), awards, damages, losses and / or expenses, either pecuniary or non-pecuniary in nature, arising directly or indirectly, whether during collection or transportation or treatment or storage or disposal, as a result of:

- 8.1.1 Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated Wastes by operator



For LAKSHMI & CO

M. Prasad Rao

Proprietor

**8.1.2** Any violation or non-compliance by a party of the provisions of Hazardous Wastes (Management, Handling and Trans-Boundary Movement) Rules, 2016, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 including any modifications, amendments made thereto and any new acts and rules legislated and promulgated governing the activity under this Agreement during the term of this Agreement or any extension thereof.

## 9 MISCELLANEOUS

- 9.1 RELATIONSHIP:** Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
- 9.2 AMENDMENT:** This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
- 9.3 ASSIGNMENT:** The operator shall not assign, transfer, sub-contract or in any other manner make over to any third party (including, but not limited to, merger and acquisitions) the benefit and/or burden of this Agreement without the prior written consent of Generator
- 9.4 SEVERABILITY:** In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws of the Republic of India such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect,
- 9.5 NOTICES:** Any notice, request, demand or other communication given or made under or in connection with the matters contemplated by this Agreement shall be in writing and shall be delivered personally or sent by registered post acknowledgement due or by facsimile or by courier:

in case of Generator to:

Attn: OCCUPIER,  
Mando Automotive India Pvt Ltd, Plant 1  
Plot No. SIA & SS, SIPCOT Industrial Park,  
Vengadu village, Pillaipakkam Post,  
Sriperumbudur Taluk, Kancheepuram District-602105

In case of Operator to:

M/S LAKSHMI AND CO  
Plot No-99, SIDCO Industrial Estate,  
Ammanur, Arakkonam - 631002

And shall be deemed to have been duly given or made as follows:

- a. if personally delivered, upon delivery at the address of the relevant Party;
- b. if sent by registered post- seven days after the posting;
- c. if sent by facsimile upon successful transmission report.
- d. If sent by email

A Party may notify the other Party of a change to its name, relevant addressee or address numbers for the purposes of this Clause.



For LAKSHMI & CO

M. Prasad

Proprietor

**9.6 DISPUTE RESOLUTION:** In the event of any dispute, controversy, difference, disagreement or claim arising out of or in connection with or in relation to this Agreement, including any questions as to its existence, validity, interpretation, implementation or termination, the Parties hereto shall endeavor to resolve the same in an amicable manner in consonance with the intention of this Agreement. If, however, after lapse of fifteen (15) days there from, the Parties are unable or otherwise fail to resolve such dispute, controversy, difference, disagreement or claim, through discussion or amicable settlement as above, then -said -dispute, controversy, difference—disagreement or claim shall be referred to and finally settled through arbitration by sole arbitrator appointed by the Generator. The award of arbitration shall be final and binding. The seat of arbitration shall be at Chennai and the arbitration proceedings and all documentation shall be in English language. No party shall make public the contents of arbitration without the prior written consent of the other party. The arbitration proceedings shall be concluded within in six (6) months from the date of reference of dispute to arbitration by a party to this Agreement.

**9.7 GOVERNING LAW & JURISDICTION:** This Agreement shall be governed in accordance with the laws of India. Operator and the Generator mutually agree that the courts of competent jurisdiction at Chennai shall have the exclusive jurisdiction over all the disputes arising out of this Agreement. Notwithstanding anything contained in this Agreement no party shall be refrained from approaching the courts of competent jurisdiction at Chennai for seeking any injunction or interim reliefs,

**9.8 SURVIVAL:** Notwithstanding anything contained in this Agreement, the provisions of clause 4, 7 and 8 of this Agreement shall survive for five (5) years after termination or completion of term of this Agreement whichever is later.

**9.9 SUPERCEDING:** This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all Prior agreements or arrangements if any, in this behalf, by and between the parties hereto.

In WITNESS WHEREOF, the parties hereto have caused this Agreement to be executed in their respective names by their duly authorized representatives of the date first above written.

For Mando Automotive India P Ltd



Name: *J. Pradeep Chola*  
Designation: *Managing Director*

For Lakshmi and Co  
For LAKSHMI & CO

*M. Raghavan*

Proprietor

Name: M.RAGHAVAN  
Designation: Proprietor



WITNESSES:

1. Signature:

Name:

Address:

2. Signature: *S. Navaneethan*

Name: S.Navaneethan

Address: 14, Kallikuppam, Ambattur,  
Chennai – 600053.

## Annexure – 1

## Plant#1 Details

SI.NO	TYPE OF WASTE	WASTE CATEGORY NO	ACCUMULATED QTY	ANNUAL GENERATION QTY
1	Used Waste Oil and Used Coolant Water	5.1	0.2 Ton	9.6 Ton/Annum

## Plant#2 Details

SI.NO	TYPE OF WASTE	WASTE CATEGORY NO	ACCUMULATED QTY	ANNUAL GENERATION QTY
1	Used Waste Oil and Used Coolant Water	5.1	1 Ton	300 Ton/Annum



For LAKSHMI & CO  
*M. Prashant Kumar*  
 Proprietor







# 71 ANNEXURE L Eco Care Engineering Pvt. Ltd.

Plot No. 2, Door No. 11, 8th Street, Jai Nagar, Arumbakkam, Chennai - 600 106

E-mail : lab@ecocareenggprivtltd.com Website : www.ecocareenggprivtltd.com

Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



## TEST REPORT

Issued To:

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2100262**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2101049.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 28.01.2021

Received on : 22.01.2021

Commenced on : 22.01.2021

Completed on : 28.01.2021

Sample Collected On:22.01.2021

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	6.83
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	907
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	290
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	258
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	92
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	269
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	70
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	15

Verified by



for Eco Care Engineering Pvt. Ltd.

Shantha

Shantha Gunasekaran-Technical Director  
Authorized signatory



End of Report

Page 01 of 01

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# Eco Care Engineering Pvt. Ltd.

Plot No. 2, Door No. 11, 8th Street, Jai Nagar, Arumbakkam, Chennai - 600 106

E-mail : lab@ecocareenggptltd.com Website : www.ecocareenggptltd.com

Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



Issued To:

## TEST REPORT

**M/s. Mando Automotive India Private Limited**Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.**Report No : ECE 2100263**

Discipline : Chemical ; Group : Pollution &amp; Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2101049.2

Customers Reference : O&amp;M Sample

Sample Quantity : 1 L

Report date : 28.01.2021

Received on : 22.01.2021

Commenced on : 22.01.2021

Completed on : 28.01.2021

Sample Collected On:22.01.2021

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.60	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	822	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	27	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	199	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	68	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	108	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCB. The above STP Treated Water sample is complies the TNPCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.,

Shantha Gunasekaran-Technical Director  
Authorized signatory

Page 01 f 01

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Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



## TEST REPORT

Issued To:

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2101828**

Discipline : Chemical ; Group : Pollution &amp; Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2105018.1

Customers Reference : O&amp;M Sample

Sample Quantity : 1 L

Report date : 14.05.2021

Received on : 08.05.2021

Commenced on : 08.05.2021

Completed on : 14.05.2021

Sample Collected On:08.05.2021

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.10
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	456
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	160
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	272
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	85
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	220
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	65
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	14

Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.

  
P.Vaithianathan - Technical Manager  
Authorized signatory

Page 01 of 01

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E-mail : lab@ecocareenggptltd.com Website : www.ecocareenggptltd.com

Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



## TEST REPORT

Issued To:

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2101829**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2105018.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 14.05.2021

Received on : 08.05.2021

Commenced on : 08.05.2021

Completed on : 14.05.2021

Sample Collected On:08.05.2021

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.70	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	624	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	22	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	393	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	127	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	68	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCCB. The above STP Treated Water sample is complies the TNPCCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.

P.Vaithianathan-Technical Manager  
Authorized signatory



Page 01 f 01

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Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



## TEST REPORT

Issued To:

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2103208**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2108012.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 16.08.2021  
Received on : 10.08.2021  
Commenced on : 10.08.2021  
Completed on : 16.08.2021  
Sample Collected On:10.08.2021  
Sampling Plan : ECE/SOP/Water/01  
Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCC Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.48	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	682	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	15	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	109	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	54	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	36	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	05	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCC. The above STP Treated Water sample is complies the TNPCC discharge limit against the above tested parameters for which the limit has been Provided in the specification.

  
Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.

  
P. Vaithianathan-Technical Manager  
Authorized signatory



Page 01 f 01

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# 76 Eco Care Engineering Pvt. Ltd.

Plot No. 2, Door No. 11, 8th Street, Jai Nagar, Arumbakkam, Chennai - 600 106

E-mail : lab@ecocareenggprivtltd.in Website : www.ecocareenggprivtltd.in

Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



## TEST REPORT

Issued To:

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2103207**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2108012.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 16.08.2021

Received on : 10.08.2021

Commenced on : 10.08.2021

Completed on : 16.08.2021

Sample Collected On:10.08.2021

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

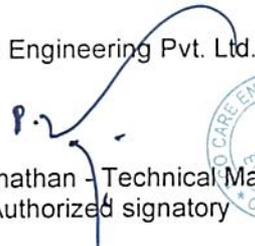
Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	6.51
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	665
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	92
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	129
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	41
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	213
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	55
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	14

  
Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.,

  
P.Vaithianathan - Technical Manager  
Authorized signatory



Page 01 of 01

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# 77 Eco Care Engineering Pvt. Ltd.

Plot No. 2, Door No. 11, 8th Street, Jai Nagar, Arumbakkam, Chennai - 600 106.

E-mail : lab@ecocareenggprivtltd.in, E-mail : lab@ecocareenggprivtltd.com

Website : www.ecocareenggprivtltd.in

Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



Issued To:

## TEST REPORT

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2105177**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2112037.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 28.12.2021

Received on : 22.12.2021

Commenced on : 22.12.2021

Completed on : 28.12.2021

Sample Collected On:22.12.2021

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.32 ✓
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	864 ✓
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	79
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	225
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	76
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	169
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	60
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	16

*Shanika*  
Verified by



for Eco Care Engineering Pvt. Ltd.,

*P. Vaithianathan*  
P.Vaithianathan - Technical Manager  
Authorized signatory



End of Report

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*AD*  
04/01/22



# 78 Eco Care Engineering Pvt. Ltd.

Plot No. 2, Door No. 11, 8th Street, Jai Nagar, Arumbakkam, Chennai - 600 106.

E-mail : lab@ecocareenggprivtltd.in, E-mail : lab@ecocareenggprivtltd.com

Website : www.ecocareenggprivtltd.in



Ph : 044 2363 5886 CIN : U90002TN2007PTC065204

Issued To:

## M/s. Mando Automotive India Private Limited TEST REPORT

Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

Report date : 28.12.2021  
Received on : 22.12.2021  
Commenced on : 22.12.2021  
Completed on : 28.12.2021  
Sample Collected On:22.12.2021  
Sampling Plan : ECE/SOP/Water/01  
Sample Received Condition: Good

Report No : ECE 2105178

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2112037.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCC Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	8.66	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	673	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	21	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	215	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	71	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	76	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	09	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

Remarks: Max limits indicates general standards of discharge of Treated Sewage water as per TNPCC. The above STP Treated Water sample is complies the TNPCC discharge limit against the above tested parameters for which the limit has been Provided in the specification.

Shankar  
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End of Report

for Eco Care Engineering Pvt. Ltd.,

P. Vaithianathan-Technical Manager  
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## TEST REPORT

**M/s. Mando Automotive India Private Limited**

Plant-I, plot . S1A&S5 , SIPCOT Industrial park,

Vengadu Village , Pillaipakkam post,

Sripermbadur- 602 105.

**Report No : ECE 2200073**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2201017.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 13.01.2022

Received on : 07.01.2022

Commenced on : 07.01.2022

Completed on : 12.01.2022

Sample Collected On:07.01.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.26
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	918
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	247
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	245
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	101
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	175
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	50
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	17

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P. Vaithianathan - Technical Manager  
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Website : www.ecocareenggptltd.in



Ph : 044 2363 5886 CIN : U90002TN2007PTC065204

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## TEST REPORT

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2200074**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2201017.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 13.01.2022

Received on : 07.01.2022

Commenced on : 07.01.2022

Completed on : 12.01.2022

Sample Collected On:07.01.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.90	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	704	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	23	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	195	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	104	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	84	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCCB. The above STP Treated Water sample is complies the TNPCCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

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for Eco Care Engineering Pvt. Ltd.,

P. Vaithianathan-Technical Manager  
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## TEST REPORT

Issued To:

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Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2201882**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2205028.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 18.05.2022

Received on : 12.05.2022

Commenced on : 12.05.2022

Completed on : 18.05.2022

Sample Collected On: 12.05.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	6.89
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	958
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	122
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	244
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	61
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	156
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	60
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	19

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*P. Vaithianathan*

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*P. Vaithianathan*  
2022/05/18



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for Eco Care Engineering Pvt. Ltd.

*P. Vaithianathan*  
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## TEST REPORT

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Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2201883**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2205028.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 19.05.2022

Received on : 12.05.2022

Commenced on : 12.05.2022

Completed on : 19.05.2022

Sample Collected On: 12.05.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	8.00	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	698	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	21	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	234	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	50	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	64	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	09	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCB. The above STP Treated Water sample is complies the TNPCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

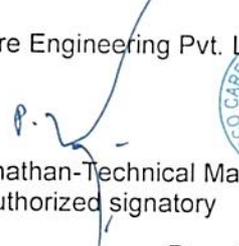
  
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08/16/22

for Eco Care Engineering Pvt. Ltd.

  
P.Vaithianathan-Technical Manager  
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Vengadu Village , Pillaipakkam post,  
Sripermbadur- 602 105.

**Report No : ECE 2203422**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2208022.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 20.08.2022

Received on : 13.08.2022

Commenced on : 13.08.2022

Completed on : 18.08.2022

Sample Collected On: 13.08.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	6.98
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	1065
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	109
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	190
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	56
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	185
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	70
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	16

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Vengadu Village , Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No : ECE 2203423**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2208022.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 20.08.2022

Received on : 13.08.2022

Commenced on : 13.08.2022

Completed on : 18.08.2022

Sample Collected On:13.08.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	8.43	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	710	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	22	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	90	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	24	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	86	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCB. The above STP Treated Water sample is complies the TNPCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

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01/9/22



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for Eco Care Engineering Pvt. Ltd.,

P.Vaithianathan-Technical Manager  
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## TEST REPORT

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Vengadu Village , Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No : ECE 2205606**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2212036.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 27.12.2022

Received on : 16.12.2022

Commenced on : 16.12.2022

Completed on : 26.12.2022

Sample Collected On:16.12.2022

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	6.87
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	1058
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	132
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	201
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	87
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	232
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	80
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	19

*P. Vaithianathan*  
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for Eco Care Engineering Pvt. Ltd.

*P. Vaithianathan*  
P.Vaithianathan - Technical Manager  
Authorized signatory



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Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No : ECE 2205607**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2212036.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 27.12.2022

Received on : 16.12.2022

Commenced on : 16.12.2022

Completed on : 26.12.2022

Sample Collected On:16.12.2022

Sampling Plan ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.06	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	809	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	20	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	161	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	97	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	84	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCB. The above STP Treated Water sample is complies the TNPCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

*P. Vaithianathan*  
Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.

*P. Vaithianathan*  
P. Vaithianathan-Technical Manager  
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Ph : 044 2363 5886 CIN : U90002TN2007PTC065204

## TEST REPORT

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Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No : ECE 230156**

Discipline : Chemical ; Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2301027.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 21.01.2023

Received on : 10.01.2023

Commenced on : 10.01.2023

Completed on : 20.01.2023

Sample Collected On:10.01.2023

Sampling Plan : ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	6.55
2	Total Dissolved Solids @ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	1171
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	127
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	186
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	69
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	210
7	BOD 3 days @ 27°C	IS 3025 Part 44 1993 (RA:2019)	mg/L	75
8	Oil & Greases	IS 3025 Part 39 1991 (RA:2019)	mg/L	19

*P. Vaithianathan*  
Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.

*P. Vaithianathan*  
P.Vaithianathan - Technical Manager  
Authorized signatory



Page 01 of 01

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- \*\*Subcontracted to NABL accredited Laboratory.
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# 88 Eco Care Engineering Pvt. Ltd.

Plot No. 2, Door No. 11, 8th Street, Jai Nagar, Arumbakkam, Chennai - 600 106.

E-mail : lab@ecocareenggptvlttd.in, E-mail : lab@ecocareenggptvlttd.com

Website : www.ecocareenggptvlttd.in

Ph : 044 2363 5886 · CIN : U90002TN2007PTC065204

Issued To:

## TEST REPORT

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
Vengadu Village , Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No : ECE 2300157**  
Discipline : Chemical ; Group : Pollution & Environment  
Sample Description : Sewage Water  
Sample Identification : STP Outlet  
Sample drawn by : Eco Care Engineering  
Sample ID : 2301027.2  
Customers Reference : O&M Sample  
Sample Quantity : 1 L

Report date : 21.01.2023  
Received on : 10.01.2023  
Commenced on : 10.01.2023  
Completed on : 20.01.2023  
Sample Collected On:10.01.2023  
Sampling Plan ECE/SOP/Water/01  
Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS 3025 Part 11 1983 (RA:2017)	-	7.13	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS 3025 Part 16 1984 (RA:2017)	mg/L	954	-	-
3	Total Suspended Solids@105°C	IS 3025 Part 17 1984 (RA:2017)	mg/L	16	-	30
4	Chloride	IS 3025 Part 32 1988 (RA:2019)	mg/L	176	-	1000
5	Sulphate	IS 3025 Part 24 1986 (RA:2019)	mg/L	98	-	1000
6	Chemical Oxygen Demand	IS 3025 Part 58 2006 (RA:2017)	mg/L	64	-	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS 3025 Part 39 1991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCB. The above STP Treated Water sample is complies the TNPCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

*P. Vaithianathan*  
Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.,

*P. Vaithianathan*  
P.Vaithianathan-Technical Manager  
Authorized signatory



Page 01 f 01

*Verified*  
*Juditha*

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E-mail : lab@ecocareenggptvlttd.in Website : www.ecocareenggptvlttd.in



TC-6657

Issued To:

Ph : 044 2363 5886 CIN : U90002TN2007PTC065204

## TEST REPORT

**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
VengaduVillage ,Pillaipakkam post,  
Sriperumbudur- 602 105.

### Report No :ECE 2302293

Discipline : Chemical Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2305017.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 15.05.2023

Received on : 05.05.2023

Commenced on : 05.05.2023

Completed on : 15.05.2023

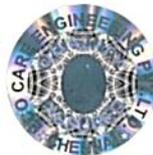
Sample Collected On: 05.05.2023

Sampling Plan: ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS3025 Part 111983(RA:2017)	-	6.79
2	Total Dissolved Solids@ 180°C	IS3025Part 16 1984(RA:2017)	mg/L	1039
3	Total Suspended Solids@105°C	IS3025Part 17 1984(RA:2017)	mg/L	116
4	Chloride	IS3025 Part 32 1988(RA:2019)	mg/L	221
5	Sulphate	IS3025 Part 24 1986 (RA:2019)	mg/L	74
6	Chemical Oxygen Demand	IS3025Part 58 2006(RA:2017)	mg/L	632
7	BOD3 days @ 27°C	IS3025 Part 44 1993 (RA:2019)	mg/L	210
8	Oil & Greases	IS3025 Part 391991 (RA:2019)	mg/L	144

*P. Vaithianathan*  
Verified by



End of Report

for Eco Care Engineering Pvt. Ltd.,

*P. Vaithianathan*  
P. Vaithianathan-Technical Manager  
Authorized signatory



Page 01 of 01

#### TERMS AND CONDITIONS:

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Issued To:

Ph : 044 2363 5886

CIN : U90002TN2007PTC065204

## TEST REPORT

**M/s. Mando Automotive India Private Limited**

Plant-I, plot: S1A&S5, SIPCOT Industrial Park,

Vengadu Village, Pillaipakkam post,

Sriperumbudur- 602 105.

**Report No : ECE 2302294**

Discipline : Chemical Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Outlet

Sample drawn by : Eco Care Engineering

Sample ID : 2305017.2

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 15.05.2023

Received on : 05.05.2023

Commenced on : 05.05.2023

Completed on : 15.05.2023

Sample Collected On: 05.05.2023

Sampling Plan: ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results	TNPCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS3025 Part 111983(RA:2017)	-	7.46	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS3025Part 16 1984(RA:2017)	mg/L	1199	-	-
3	Total Suspended Solids@105°C	IS3025Part 17 1984(RA:2017)	mg/L	16	-	30
4	Chloride	IS3025 Part 32 1988(RA:2019)	mg/L	357	-	1000
5	Sulphate	IS3025 Part 24 1986 (RA:2019)	mg/L	119	-	1000
6	Chemical Oxygen Demand	IS3025Part 58 2006(RA:2017)	mg/L	41	-	250
7	BOD@ 27°C for 3 days	IS3025 Part 44 1993 (RA:2019)	mg/L	10	-	20
8	Oil & Grease	IS3025 Part 391991 (RA:2019)	mg/L	08	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCB. The above STP Treated Water sample is complies the TNPCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

Verified by:

*[Signature]*  
6/5/23



End of Report

for Eco Care Engineering Pvt. Ltd.,

*[Signature]*  
P.Vaithianathan-Technical Manager  
Authorized signatory



Page 01 f 01

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## TEST REPORT

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**M/s. Mando Automotive India Private Limited**  
Plant-I, plot . S1A&S5 , SIPCOT Industrial park,  
VengaduVillage ,Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No :ECE 2303900**

Discipline : Chemical Group : Pollution & Environment

Sample Description : Sewage Water

Sample Identification : STP Inlet

Sample drawn by : Eco Care Engineering

Sample ID : 2308011.1

Customers Reference : O&M Sample

Sample Quantity : 1 L

Report date : 10.08.2023

Received on : 03.08.2023

Commenced on : 03.08.2023

Completed on : 09.08.2023

Sample Collected On: 03.08.2023

Sampling Plan: ECE/SOP/Water/01

Sample Received Condition: Good

Sl. No	Test Parameters	Test Methods	Units	Results
1	pH@ 25°C	IS3025 Part 111983(RA:2017)	-	6.51
2	Total Dissolved Solids@ 180°C	IS3025Part 16 1984(RA:2017)	mg/L	1152
3	Total Suspended Solids@105°C	IS3025Part 17 1984(RA:2017)	mg/L	108
4	Chloride	IS3025 Part 32 1988(RA:2019)	mg/L	210
5	Sulphate	IS3025 Part 24 1986 (RA:2019)	mg/L	70
6	Chemical Oxygen Demand	IS3025Part 58 2006(RA:2017)	mg/L	365
7	BOD3 days @ 27°C	IS3025 Part 44 1993 (RA:2019)	mg/L	120
8	Oil & Greases	IS3025 Part 391991 (RA:2019)	mg/L	139

*P. Vaithianathan*  
Verified by

*Verified  
By  
B. N. B.*



End of Report

for Eco Care Engineering Pvt. Ltd.,

*P. Vaithianathan*  
P. Vaithianathan- Quality Manager  
Authorized signatory



Page 01 of 01

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Ph : 044 2363 5886 CIN : U90002TN2007PTC065204



## TEST REPORT

Issued To:

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Plant-I, plot. S1A&S5, SIPCOT Industrial Park,  
Vengadu Village, Pillaipakkam post,  
Sriperumbudur- 602 105.

**Report No : ECE 2303901**

Discipline : Chemical Group : Pollution & Environment  
Sample Description : Sewage Water  
Sample Identification : STP Outlet  
Sample drawn by : Eco Care Engineering  
Sample ID : 2308011.2  
Customers Reference : O&M Sample  
Sample Quantity : 1 L

Report date : 10.08.2023  
Received on : 03.08.2023  
Commenced on : 03.08.2023  
Completed on : 09.08.2023  
Sample Collected On: 03.08.2023  
Sampling Plan: ECE/SOP/Water/01  
Sample Received Condition: Good

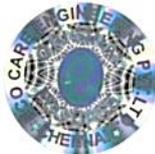
Sl. No	Test Parameters	Test Methods	Units	Results	TNPCCB Tolerance Limits	
					Min	Max
1	pH@ 25°C	IS3025 Part 111983(RA:2017)	-	6.82	5.5	9.0
2	Total Dissolved Solids@ 180°C	IS3025Part 16 1984(RA:2017)	mg/L	923	-	-
3	Total Suspended Solids@105°C	IS3025Part 17 1984(RA:2017)	mg/L	12	-	30
4	Chloride	IS3025 Part 32 1988(RA:2019)	mg/L	191	-	1000
5	Sulphate	IS3025 Part 24 1986 (RA:2019)	mg/L	64	-	1000
6	Chemical Oxygen Demand	IS3025Part 58 2006(RA:2017)	mg/L	46	-	250
7	BOD@ 27°C for 3 days	IS3025 Part 44 1993 (RA:2019)	mg/L	15	-	20
8	Oil & Grease	IS3025 Part 391991 (RA:2019)	mg/L	BDL(DL:1.0)	-	10

BDL-Below Detection limit, DL-Detection limit,

**Remarks:** Max limits indicates general standards of discharge of Treated Sewage water as per TNPCCB. The above STP Treated Water sample is complies the TNPCCB discharge limit against the above tested parameters for which the limit has been Provided in the specification.

*P. Vaithianathan*  
Verified by

Verified  
By  
*B. N. B.*



End of Report

for Eco Care Engineering Pvt. Ltd.,

*P. Vaithianathan*  
P. Vaithianathan- Quality Manager  
Authorized signatory



Page 01 f 01

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## ANNEXURE M



TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY  
No. 76, MOUNT SALAI, GUINDY,  
CHENNAI - 32.  
TEST REPORT



ULR - TC100972200000623F

ROA No. October-1386/2022 - 2023/ Dated:02.11.2022

Name and Address of the sender	:	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Sriperumbudur		
Nature and number of samples	:	1 Number of Sewage Samples	Sample quantity 2.5 L	Sealed and fastened in 2.5 L polythene container
Date and time of sample collection	:	12.10.2022 3.00 PM	Date & time of sample receipt at the lab	13.10.2022 at 5.30 PM
Point of Collection	1	Outlet of STP / Treated		
Analysis Starting date	:	14.10.2022	Analysis Completion date	02.11.2022

Sl. No.	DEE Code No.	Unit	IKT/10-09	Test Method
	Lab Code No.		Oct-1386	
	Parameters			
1	pH @ 25°C	Number	6.93	APHA 23rd Edn 2017, 4500 H+ B
2	Total Suspended solids @ 105°C	mg/L	30	APHA 23rd Edn 2017, 2540 D
3	BOD (3 days @ 27°C)	mg/L	8	IS 3025 (Part - 44) :1993, Reaff: 2009

Note: &lt; BDL indicates Less than minimum detectable limit.

Authorized Signatory  
[AD (L), Dy.CSO]  
[Sankara Subramanian, B. Helen Mary]

11.11.22

BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE, CHENNAI

**Original Application No. 70 of 2023**

IN THE MATTER OF:

M.K. Shanmugam,  
S/o. Krishnan

**...Applicant**

**Versus**

The Member Secretary,  
Tamil Nadu Pollution Control Board,  
and 14 Ors.

**..Respondent(s)**

**REPLY STATEMENT AND DOCUMENTS**  
**FILED ON BEHALF OF THE 5<sup>TH</sup>**  
**RESPONDENT**

M/s. S RAMASUBRAMANIAM & ASSOCIATES  
ROC NO.7351/2015  
COUNSEL FOR 5<sup>TH</sup> RESPONDENT  
9176657514